Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. XI—Thirty-eighth Session, 1962.
- (ii) Statement No. VIIT—Forty-fifth Session, 1963.
- (iii) Statement No. VIII—Forty-sixth Session, 1964.
- <iv) Statement No. VI—Forty-seventh Session, 1964.
- <v) Statement No. VI—Forty-eighth Session, 1964.
- (vi) Statement No. IV—Forty-ninth Session, 1964.
- (vii) Statement No. **Ill**—Fiftieth Session, 1964.

ISee Appendix LI, Annexure Nos. 37 to 43 for (i) to (vii) respectively.]

FIRST REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI M. GOVINDA REDDY (Mysore): Madam, I beg to lay on the Table a copy of the First Report of the Committee on Public Undertakings on the National buildings Construction Corporation, Limit-id, New Delhi.

LECTIONS TO THE ANIMAL WEL-ARE BOARD AND THE INDIAN ENTRAL SUGARCANE COMMITTEE

THE DEPUTY CHAIRMAN: The folding members being the only candidates minated for election to the bodies res-clively shown ag:iinst each, J hereby:Jare them duly elected to be members the said bodies:

— I. Shrimati Shakuntala Paranjpye—Animal Welfare Board.

2. Shri R. S. Khandekar—Indian Central Sugarcane Committee.

STATUTORY RESOLUTION RE CREA TION OF CERTAIN NEW ALL-INDIA SERVICES—continued.

THE DEPUTY CHAIRMAN: We go to the debate or the Statutory Resolution. And may 1 also announce that the House will sit till 1-30 P.M.

SHRI M. RUTHNASWAMY (Madras): Madam Deputy Chairman, as a member of the party to which I have the honour to belong, f would not countenance the taking up by the Central Government of any other functions or duties of State Governments, but then in regard to recruitment of the Services the deterioration in the States has been so great ffiat I am compelled to support this motion. \v-Public Service Commissions wnicn we>* intended by the Act which brought them into being to be bodies above and outside political influence have been constituted in recent years on more or less political lines. Members have been appointed to Public Service Commissions, some of them even not qualified by education to be on such bodies. Some of them have been appointed because of their political affiliations to the Congress as a reward for their service to the Congress Party. And so much of the confidence which accompanied the institution of these Public Service Commissions has been steadily falling and therefore it is that the Central Government is called upon to take up the constitution of certain Services. Today we are called upon to allow the educational and agricultural Services to be constitute*! of men and women selected by the Union Iftiblic Service Commission.

(Interruptions)

SHRI DAHYABHAI V. PATEL (Gujarat): There is still some gas which is erupting here, Madam.

SHRI M. RUTHNASWAMY: As for the importance of the quality of the administrative Services in a developing country

like ours there can be no doubt. A recent publication of the United Nations "A U.N.O. Handbook on Public Administration" issued in 1961 says that administrative improvement is a *sine qua non* in the implementation of the programme of national development in such developing countries and again it goes on to say that the establishment of a competent public Service must therefore have a high priority on the agenda of national development. There are two principles enunciated in this handbook, firstly that the quality of the entrants to public Services depends closely on the general level of educational opportunity that the country affords and the second principle is that the years of special training and experience, the patient and persistent development of the many different skills and the basic education needed to understand, to administer and to constitute these various skills are factors whose importance cannot be rweresti-mated.

Now, why is it that the educational and agricultural Services are to be brought under the jurisdiction of the Government of India and recruited through the Union Public Service Commission? In the educational field teachers of high quality are required in order to constitute the staff of Government colleges. Headmasters of the schools administered by the Government have also to be recruited from the educational section of the I.A.S. and so also Inspectors. There was a time when we had all-India Services for education and agriculture. Under the influence of the idej of provincial autonomy the Educational Services were provincialised and they were recruited from graduates of local or other Indian Universities and the result has been a deterioration in the standards of the Educational Services in the States. Foimerly to these Educational Services— the Indian Educational Service it was called in those days—were recruited men trained in English and other European Universities and so it was possible to fill the staff of colleges. Inspectorates and even headmasterships with highly qualified men. But this trust in Indian Universities ha* been considerably disturbed by recent developments. On account of the various causes into which I need not enter the standard of University education in our

country has considerably fallen in recent years and therefore it is necessary even in humanity subjects to look to students who have had educational training and experience in Universities with much higher standards than those obtainable in Indian Universities and to recruit them to the educational Service. But I do not see how it is so necessary that the agricultural Services of the States should be recruited on an all-India basis, because after all our agricultural colleges are still able to produce competent men who might fill the agricultural Services. I am not conviced that the need for having an Indian Administrative Service in agriculture is as great as the need in the educational Service because the agricultural Service is filled with people, people in offices, who are concerned with agricultural extension services, men of administrative character and abilities required in the agricultural Service. Probably the Minister in lu's reply would be able to convince us that the need for having an all-India agricultural Service is as great as the need for having an all-India educational Service.

We are supporting this Resolution because we think that the standards of recruitment pursued by the Union Public-Service Commission are still high, because the practice of appointing political servants of the party in power has not yet affected the recruitment of men for membership or chairmanship of the Union Public Service Commission. But I should like to emphasize that we should not be satisfied with mere recruitment of highly qualified people to the educational or the other administrative Services. I think the probational training soon after recruitment should be of the highest order. According to the statement in the late Mr. V. T. Krishna-machari's Report on Indian and State Administrative Services, T find that the provision for training, after recruitment, is very inadequate. It is restricted to one year only and the training is divided into two parts. One is called training in foundational subjects and the other is called training in administrative subjects. A number of subjects are given. For instance, the foundational course consists of instruction in the evolution of modern Indian State as a democratic, secular and welfare State, the theory of political organ[Shri M. Ruthnaswamy.]

ion, the theory of State action, a survey of the main currents of Indian history, political, economic, social and so on. Then, No. (2) consists of insrtuction in Indian culture, (3) the Constitution of India, (4) instruction in public administration and (5) liiuiaii Economy. Now, all these subjects are to be taught in the space of six months. Now, what kind of training, what i: i/>n can you give in these large, important five subjects in the course of six months? The other six months are to be devoted to training in district and other administration. If there has to a proper training for these recruits to the Indian Administrative Services, it should be extended, at least, to two years. It is only in a period of two years that these recruits to the Indian Administrative Services will be able to be trained properly for our administrative work. Instructions in these foundational subjects and the other subjects of immediate administrative use would be possible in these two years. Otherwise, we shall have people who are cramped with instruction. We shall not have competent administrators. We will have only stuffed owls. It is only such kind of people who will be produced by this kind of forced feeding in the period of one ye

Therefore, while I congratulate the Home Minister on bringing forward this motion, I would like his department to fay as much attention to post-recruitment training as to methods of recruitment. It is only when the persons recruited to the Indian Administrative Service, to the Indian Agricultural Service or the Indian itional Service, are submitted to a post-recruitment training of an extensive and intensive character that we shall have administrators who will be worthy of the country and who are needed for the

'ry's requirements. And this training.
'd be in a residential institution, be-it is the corporate life in a resident -

institution that will give them the *esprit de corps*, which is so necessary for sustain'-! he morale and the standard of work of our administrative officers. Therefore, t!i inistry should pay as much attention he training of the recruits to the Ind.. n Administrative Services as to

their initial recruitment. It is only then that this new method of creating All-India Services in the educational and agricultural sections will be a blessing to the country.

> श्री सजिकशोर प्रसाद सिंह (बिहार): उपसभापति महोदया, मुझे खुशी है कि मेरे पूर्व बक्ता ने इन ऋखिल भागाय सेवास्रो के कायम करने का समर्थन किया। हमारे देश में दो विचारधाराएं है। एक यह कि राज्यों को ग्रधिक से प्रशिक अधिकार दिये आर्थे. जितने अधिकार न दिये हैं. उनमे भी प्रविक दिये जायें । दूसरा विचार-धारा यह है कि देश की एकता के लिये यह श्रावश्यक है कि केन्द्र मजबूत के क्लेट ज्यादा से ज्यादा अधिकार केन्द्र सिर्फ ग्रिधिकार ही नहीं, जिन क्षेत्र ल श्रधिकार राज्यों के है, उन क्षेत्रों में भी ऐपा प्रबन्ध हो कि केन्द्र प्रभावित कर सके राज्यों को, उन मामलों मे भी जो बिस्कल राज्यों के क्षेत्र के अन्दर हैं। मेरे पूर्व वक्ता ऐसे दल के हैं, जो राज्यों के अधिकार में विश्वास करता है, किन्तू मेरा वाक्ष्तिगत विश्वास है केन्द्र की शक्ति में १ खैर, मझे खुशा है कि उन्होंने ग्रपने *रुख रे वाप-*ं रइजहार इनेसे नहीं किया किया है।

राजनीतिक एकता तो हमारे संविधान ने हम को दी और प्रशासनिक एकता भी कुछ हद तक दी, लेकिन वह प्रशासनिक एकता काफी नहीं थी। इसी लिये सन् 1956 में जब राज्य आयोग ने, स्टेंट्स रिम्रार्गेनाइजेशन कमीशन ने, ग्रपना प्रतिवेदन दिया, ग्रपनी रिपोर्ट दी, तो इस बात पर जोर दिया कि जो ग्रभी ग्रिखल भारतीय सेवाएं हैं, उनके जलावा और भी कई ग्रिखल भारतीय सेवाएं कायम की जार्जे। मुझे खुशी है कि ग्राज भारत नरकार और यह सदन इस तरफ एक कदम उठा रहा

देश की एकता के लिये यह द्यावश्यक है कि अखिल भारतीय सेवाएं हों; वयोंकि ग्रविल भारतीय सेवाधों में जो ग्राते हैं, एक तो वे ब्राल इंडिया कम्पेटिशन की बनियाद पर आते हैं, इसलिये उनका बौद्धिक स्तर, उनके दिमाग का स्तर, थोडा ऊंचा होता है। इसके साथ ही साथ चुंकि वे ग्रखिल भारतीय सेवाम्रों में रहते हैं ग्रीर उनकी सेवाग्रों के जो नियम बनाये जाते हैं, वे खास तौर के बनाये जाते हैं, इसलिये उनका एक ऋखिल भारतीय दिष्टिकोण होता है और वे छोटे छोटे ट्रकड़ों में, छोटे वायरे में, सोचने के आदी नहीं होते, बल्कि अखिल भारतीय स्तर पर सोचना वे शुरू करते हैं और जब हम अखिल भारतीय स्त पर सीचना शुरू करते हैं, तब हम एक ऐसा कदम उठाते हैं जिस से भारत की एकता स्दुइ होती है ।

जो हम सेवाएं कायम कर रहे हैं, उससे राष्ट्र की एकता सुदृढ़ होगी ही, प्रशासन की कार्यक्षमता भी बढ़ेगी; क्योंकि अखिल भारतीय सेवाओं में आने वाले लोशों की कार्यक्षमता, उनकी बुद्धि, उनका मस्तिष्क, जो राज्यों की सेवाओं में आते हैं, उनसे अगर में यह कहूं कि कुछ अंका होता है. तो शायद गलन न होगा। और जब हम अखिल भारतीय शिक्षा सेवा कायम करेंगे तो मेरा स्थाल हैं कि शिक्षा का स्तर भी ऊंचा होगा; क्योंकि इसमें अच्छे,तेख, पढ़े-लिखे, ऊंची बुद्धि के लोग आएगे। लेकिन

ग्राज में यह देखता हूं कि जब ग्रखिल भारतीय सेवाओं में लोग लिए जाते हैं तो वे किसी एक राज्य के साथ बांध दिए जाते हैं ग्रीर जिस राज्य में एलाट किए जाते हैं वे या तो उस राज्य में रहें या वहां से हटें तो केन्द्र में ग्राएं। समझता हं कि अगर उनका, इन सेवकों का, राजकर्मचारियों का, एक ग्रखिल भारतीय दष्टिकोण बनना जरूरी है तो फिर इस परिपाटी में थोड़ा रहोबदल करना पड़ेगा ग्रौर ग्रखिल भारतीय सेवक सिर्फ एक राज्य ग्रीर केन्द्र में न रह कर पांच साल या दससाल के लिए एक राज्य से दूसरे राज्य में भी जाया करें। यह नियम कम से कम उत्तर भारत के राज्यों में श्रासानी से लाग् किया जा सकता है; क्योंकि उत्तर भारत के राज्यों में भाषा एक है, बाचार-ब्यवहार एक है, समस्याएं एक तरह की हैं। इसलिए यदि वे एक राज्य से दूसरे राज्य में जायेंगे तो उनका दृष्टिकोण तो विस्तृत होगा ही साथ ही साथ उनको काम में कोई ऋस्विधा भी नहीं होगी। ऋतएव मैं समझता हूं कि आगे से यह नियम बनना चाहिए कि ये लोग किसी राज्य के कैंडर में ही बरावर के लिए न रख दिए जायें; बहिंक उनका एक राज्य से दूंसरे राज्य में जाना भी सम्भव हो। ग्राज तो हम यह जरूरत अनुभव करते हैं कि हाईकोर्ट के जो जज हैं, जो हमारे बड़े बड़े न्यायाधीश हैं, वे एक राज्य से दूसरे राज्यों के हाईकोटों में जाया करें, जब वह सम्भव है, वह जरूरी है, तब तो इन सेवकों का एक राज्य से दूसरे राज्य में जाना मेरे ख्याल से ज्यादा सम्भव है भीर ज्यादा जरूरी है।

श्रव चूंकि उत्तर भारत के जो राज्य हैं, इनकी एक भाषा है,इनकी एक समस्या है, तो ऐसी स्थिति में इन सेवाश्रों के लिए हमें परीक्षा का माध्यम क्या करना होगा, इस पर भी गौर करना है। श्रखिल मारतीय शिक्षा सेवा को श्राप लें। उत्तर भारत के राज्यों में शिक्षा क्षेत्रीय भाषाश्रों में दी जाती है, केवल स्कूलों में ही नहीं श्रव तो विश्वविद्यालयों में भी इसमें

[श्री वजिल्होर प्रसाद सिंह]

शिक्षा दी जाती है, श्रीर कई विश्वविद्यालयों में तो तकनीकी विषय, टेकनिकल सब्जेक्ट्स भी वहां की क्षेत्रीय भाषात्रों में, रीजनल मापात्रों में पढाए जाते हैं। तो जब हम ऋखिल भारतीय सेवाग्नों का निर्माण करते हैं तब हमें इस बात का भी खपाल करना होगा । यखिल भारतीय सेवा के लोग जो राज्यों में जायेंगे उनका वहां की शिक्षा से सरीकार हो ग्रीर काफी घनिष्ठ सरोकार उनको रखना होगा; क्योंकि ग्रगर हम यह भी भान लें कि इस सेवा के लोग केवल प्रशासन में रहेंगे, उनका पढ़ाने-लिखाने से उतना मतलब नहीं होगा, उनका प्रैक्टिकल बेती के उत्थान से कोई मतलब नहीं रहेगा. फिर भी प्रशासन को ठीक चलाने के लिए यह जरूरी है कि वहां की शिक्षा का उनकी पुरा पुरा ज्ञान हो और जब इन राज्यों में वहां की क्षेत्रोप भाषात्रों में जिक्का दी जाती है तो ग्रगर इस ग्रखिल भारतीय सेवा के लोग उस भाषा से अवगत नहीं रहेंगे, उस भाषा की नहीं जानेंगे, तो उनको वहां की शिक्षा का ज्ञान भी ग्रह्म रहेगा ग्रीर जब शिक्षा का ज्ञान ग्रध्रा रह जायेगा तो वह शिक्षा का इंतजाम भी ठीक ठीक नहीं कर सकेंगे। इसी लिए बहत सी ऐसी सेवाधों में जो कि राज्य-स्तर की सेवाएं हैं, उनमें जैसे कि एक जुडीशियल सेकेटरी है, एक ला सेकेटरी है, तो जो विधि मंत्री या जुडीशियल सेकेटरी राज्यों में बनाए जाते हैं वे ज्डीशियल सर्विस के ग्रादमी रहते हैं। यह ठीक समझा जाता है कि उनको, वहां इंसाफ की क्या व्यवस्था है, किस तरह से इंसाफ किया जाता है, किस तरह से कचहरियों में कार्यवाही होती है, इसका ज्ञान रहता है। तभी जा कर वह सफल विधि मंत्री वा जुडीशियल सेकेटरी हो सकते हैं। तो शिक्षा को चलाने के लिए भी यह बात धावश्यक है। जिस राज्य में शिक्षा के प्रशासन को चलाना है उस राज्य की शिक्षा का उसे ज्ञान न हो तो मेरे रूवाल से वह इंतजाम या प्रशासन ठीक ठीक नहीं चला सकता है !

में समझता है कि इन सेवाओं में जहां तक कृषि सेवा का सवाल है उसमें भी यही बात है। कृषि सेवक सिर्फ दफ्तरों में बैठ कर फाइली मे नोटिंग किया करे तो उससे कृषि का उत्थान नहीं होगा, उन्हें देहातों में खेती कैसे की जाती है, देहातों में खेती की क्या क्या समस्याएं है, इसका पूरा पूरा ज्ञान होना चाहिए, तभी वह खेती के मामले में,प्रशासन के मामले में सफ वी-भत हो सकेंगे और खेती का पुराज्ञान उन्हें तब तक नहीं हो सकेगा जब तक कि जहां खेती की जाती हैं वहां की भाषा से, वहां की जवान से वे परिचित नहीं रहें ने । इसलिए में समझता हं कि जब हा इन सेबाओं को कायम कर रहे हैं, तब हम जब परीक्षा का माध्यम नियत करें तो इस बात को द ब्टिकोण में रखते हए नियत करें कि उत्तर भारत के राज्यों में वहां के राज्य की भाषा में शिक्षा दी जा रही है और उत्तर भारत के राज्यों में कृषि का उत्थान तब तक नहीं होगा जब तक कि कृषि के प्रबन्धकर्ता या कृषि के प्रशासक वहां की जनता की भाषा को नहीं जानेंगे। मैं यह नहीं कहता कि आज खामस्त्राह परीक्षा का माध्यम हिन्दी को बना दें लेकिन इसका ग्रापको जरूर ख्याल करना पड़ेगा कि जब इन्हें सफल प्रशासक बनना है तो इन्हें वहां की भाषाका ज्ञान होना चाहिए ! यह ग्राप देखें कि हिन्दी को या उत्तर भारत की भाषा को परीक्षा का माध्यम बना कर इस ज्ञान को दें या जब वे सेवाओं में दाखिल हो जार्थे, उसके बाद कुछ ऐसा इंतजाम करे कि साल, दो साल या तीन साल के अन्दर उन्हें पूरा पूरा ज्ञान हो जाये।

श्राज कभी कभी जब श्रिखल भारतीय सेवाश्रों की चर्चा चलती है, तब लोग अनुपात प्रणाली की, कोटा सिस्टम की चर्चा करते हैं। मैं समझता हूं कि श्रिखल भारतीय सेवाश्रों में अनुपात प्रणाली को, कोटा सिस्टम को लाना देश की एकता के लिए घातक होगा। मुझे याद है...

श्री ए० बी० वाजपेयी (उत्तर प्रदेश). एक ही प्रान्त के भरेरहें।

श्री ए० बी० वाजपेयी: मगर बटवारा तो हो गया।

श्री ब्रजिकिशोर प्रसाद सिह : अब बटवारा कबूल करने के बाद फिर हम अनुपात प्रणाली को ले आए तो मेरा ख़याल है कि जो एकता आज बनी है, वह धीरे धीरे टुकड़े टुकड़े हो जाएगी।

(Time bell rings)

कभी कभी यह चर्चा ब्राती है कि इन सेवाश्रों में जो विद्यार्थी ह्याते हैं वे फर्स्ट क्लास के, हाइएस्ट क्लास के, सब से तेज विद्यार्थी नहीं ग्रा रहे हैं। इसलिये इनको तनस्वाह श्रीर सविधाएं इस तरह की दी जाएं कि जो सब से ऊंचे दिमाग के विद्यार्थी हैं वे इसमें आया करें। उनको तलब ठीक दी जाये. उनको स्विधाएं ठीक दी जायें, यह मैं मानता हं, लेकिन इन सेवाओं में जो हिन्द-स्तान के सब से बुद्धिमान्, सब से प्रतिभा-माली, सब से तेज विद्यार्थी हो उनको ही खामख्वाह हम लाएं. मैं इस बात को बिल्कुल श्रक्लबंदी की बात नहीं मानता; क्योंकि जब तक हमारे यहां प्रशासन ही मध्य काम था तब तक तो यह जरूरी था कि सब ने तेज विद्यार्थी इन सेवाफ्रों में ग्राएं, लेकिन ग्राज इन सेवाग्रों से बाहर देश की ऊंचा करने के लिए बहत से क्षेत्र खुले हुए हैं और वे क्षेत्र ज्यादा जरूरी हैं। पाण्चात्य देशों में जो सब से अच्छे, तेज विद्यार्थी होते हैं वे या तो विजनेस में जाते हैं, या उद्योग-धंधों में जाते हैं, कारोबार में जाते हैं, प्रोफेशंस में जाते हैं, राजनीति में जाते है ग्रोर उसके बाद जो लोग हैं वे राज्य-सेवाग्रों में जाते हैं। मेरा ख़्याल है कि देश के लिए वह चीज ज्यादा हितकर होगी। इसलिये खामख्वाह हम ऐसा प्रयत्न करें कि जितने तेज विद्यार्थी हों सब इसी में चले ग्राया करें, मेरे ख़्याल से यह देश के लिए हिनकर नहीं होगा।

(Time bell rings)

में इसका समर्थन करता हूं, लेकिन मैं इतनी चेतावनी दे देता हं कि अगर ग्राप समझते हैं कि इन सेवाओं के कायम करने से खेती में मुधार हो जायेगा तो वह मैं नहीं मानता । भारत सरकार के हाथ में कर्ज देना है, अनुदान देना है, अतएव यद्यपि खेती ग्रीर शिक्षा बिल्कुल राज्य-विषय हैं फिर भी भारत सरकार चाह, तो काफी इन पर प्रभाव डाल सकती है और जब तक भारत सरकार इन प्रभावों का. कर्ज ग्रीर ग्रनदानों के प्रभाव का, उपयोग नहीं करेगी तब तक न खेती के मामले में राज्यों में सुधार होगा ग्रीर न शिक्षा के मामले में सुधार होगा । तो ग्राप इस सेवा को कायम करें, लेकिन इस बात का भी खयाल न्खें कि ग्रापके पास जो ग्रीर शक्तियां हैं, उनका इस तरह से उपयोग करें कि शिक्षा भी धागे बढ़े और खेती भी ग्रागे बढे।

SHRI NAI-'ISUL HASAN (Uttar Pradesh): Madam Deputy Chairman. I rise to give my whole-hearted support to this statutory Resolution which has been moved by the hon. Minister, Shri Jaisukhlal Hathi. I also congratulate him on his lucid exposition of the question that is before the House at the present moment. I welcome this Resolution which is an enabling thing one. It will enable Parliament to make a law for the creation of these two Services.

[THE VICL-C.IMRMAN (SHRIMATI TARA RAMCHANDRA SATHE) in the Chair.]

[Shri Nafisul Hasan] If we look at the provisions of the Con-ititulion, we will find that this Resolution is in pursuance of the provision in article. 312(1). According to subarticle (2) of the same article, we have at present the Indian Administrative Service and the Indian Police Service which, according to this sub-article, are deemed to have been jreated by Parliament. Earlier also, we decided to create some other All India Services. The reasons for the creation of these Services have been given by the hon. Minister, and I entirely agree with them.

One other aspect of this question I want to place before this House and that is that the scale of pay and the prospects in the All-India Services will be better than those in the State Services that there will be a wider field of selection and that the conditions of service and the scale of pay will attract better persons. We know that quite a large number of our young men, doctors, engineers, etc. are still outside the country. Though they are keen to come and servo the country, the service conditions in the State Services are not such as to attract them. I hope and trust that our young engineers and others who are abroad, will be attracted to come back to our country and serve it, in view of the better prospects.

I think that the object of creating an all India Services is to supplement and not to supplant the State Services. I mean to say that there will still be the State Education Service although we are going to have an All India Education Service also. I know how the States are dealing with it. I know about the State of Uttar Pradesh. As far as education is concerned, we have got a State Educational Service and also a Subordinate Educational Service. In the State Service, there is Class I and Class II. But Class I is open mainly by promotion, there is no direct recruitment to Class I services generally. Therefore, when we are going to create an all-India Service I think the first question which will come up before the Government will be as to which of the personnel of the State Services are fit enough to be absorbed in the all-India Service. I find that in his speech yesterday the hon. Minister had suggested some-

thing, that there might be a proportion of '3 rw """ reserved for promotion. My view about it is that we should not at this moment decide finally the particular proportion which are to be given to direct recruitment and to promotion because we have got to look to the present conditions in all the States. We have got to see how many persons are fit to be absorbed as a first step, though I would welcome that a majority of the persons to be recruited in future should be taken by direct recruitment—promotion should also be there— so that there may be an influx into the Services both of new blood and of experience. That is a proper combination and a healthy condition for the growth of every Service.

After this Resolution is passed by this House, the Government will consider the question of legislation for the creation » these Services. 1 have read the provision in article 312 and I know that the creation of these Services is possible only by a law, that we have got to bring forward a Bill and pass it into iaw. But as far as the conditions of services and all other things are concerned, they are also to be regulated by Parliament. The word used there is "regulation". Therefore, my suggestion is that these things should be determined by rules made under the proposed Act and the authority to make the rule* should be delegated to the Government in that respect so that after everything has been gone into a proper decision is made both in regard to the conditions of service and also the proportion for recruitment, for direct recruitment and by promotion.

I have seen executive officers working in the State drawn both from the IAS and the Provincial Executive Service. Normally, IAS officers are deputed to the States and during their posting they are under the control of the States; they are posted according to the requirements of the State. I think the same principle will be followed in regard to these all-India Services also. But it will be desirable

that officers serving in one State 1 should not be allowed to remain

there for a very long period; they should be taken back from the State and

given to another State, or they may be ted 10 work in the Centre. But as the administrative control of these officers is concerned, that will be with the States. But at the same time because they are all-India officers, all disciplinary pro ceedings and action taken in consequence thereof is to be taken by the Central Government in consultation with the Union Public Service Commission.

There is one thing more and that is Although these officers will be serving in the States and will really to a certain extent replace the present State offi-still I feel that additional expenditure on administration will be necessary. To think that it will not involve any addi-a! expenditure is, I think, not a correct notion. The finances of the States g what they are, all the elastic resource with us in the Centre, it is not pos-~3Re for the States to bear any further burden. Therefore, if any additional expenditure is involved in the creation of these services, that burden must be borne by the Centre and not transferred to the

My hon, filend, Mr. Sinha, has just now red to the medium of examination by the Union Public Service Commission. My reading of the present situation according to the Constitution is-I have already given expression to it on a former occasion-that Hindi has become the official language of the Union. It is by virtue of the Languages Act that English also has to continue for the purposes in addition to Hindi—these are the words used-for which it was used earlier. Therefore, Hindi as a medium of examination in my opinion is a must. Now if the Government is not going to introduce Hindi as a medium of examination here and now, it will be acting against the provisions of the Constitution. Therefore, I urge upon the Government to look into the matter and not put it off on the plea that there is opposition in the South or from any other quarter. We are not opposed to h continuing as a medium of exami-Now according to the Constitutional provision persons who have prepared themselves for the Central Services, because they knew that Hindi being the official language was bound to become the

medium of examination, we have no answer to them. Therefore, my submission is that in all the examinations which are to be held by the Union Public Service Commission Hindi and English both should be the medium of examination.

SHRI P. N. SAPRU (Uttar Pradesh): What about regional languages?

SHRI NAFISUL HASAN: As far as the Languages Act is concerned, they do not come into the picture as the official languor the Union.

In the end I thank you, Madam. With these words I give my whole-hearted support to the Resolution moved.

SHRI M. N. GOVINDAN NAIR (Kerala): Madam Vice-Chairman, yester-the hon. Minister made a very strong for his Resolution. He stressed the necessity for an integrated approach to these problems. He appealed in the name of national integration to accept this proposal. He also stressed on the necessity of having emotional integration through this measure. Well, I am not against having an integrated approach as far as both education and agriculture is concerned. But my fear is whether this step in the present context will at all help the integrated approach which he wants and the national integration which he is aspir-?or. Now, I will concentrate more on the educational Service.

I was thinking about this problem after I heard the hon. Minister vesterday with my State in my mind. Our State is considered to be one of those which are so far ahead in education. But unfortunately the situation there is not very happy. Coming to college education, in our State there are a large number of private colleges. There are a number of Government colleges and there are a few colleges directly under the University. Now, those college teachers who are directly under the University are considered to be the blessed few because they have a higher salary, fewer hours of work and sometimes the number of students whom they have to teach happens to be very limited. Whereas teachers with the same qualification, employed in Government colleges, have to work 18 hours or even more. They

5025

get a meagre salary. The creation of these University teachers instead of helping to iutegrate is causing so much of discontent among the Government college teachers. Now, this creation of an all-India Educational Service will create another few persons who may be much better placed than either the University teachers or the Government college teachers. This state of affairs, I am afraid, will create more confusion rather than help integration.

Now, as I mentioned earlier, there is a third category of private college teachers. Tfieir condition is not very much better than that of high school teachers. In some cases their condition is worse. The pay they used toget was so low that whenever they got a better chance elsewhere, they used to leave these colleges and go. The result of this state of affairs on the education in the colleges is their standards are very low because if you examine the results in the examination of these private college except in perhaps a few, in most of the colleges the results i-ire very much below the average. So when I think of the integration of education in my State, leaving a side the other parts of India, I feel much more than introducing this all-India Service some other things have to be done in our State to remove this anomaly and I feel that as far as college education is concerned, whether it be in the private sector or in the public sector, wherever it is, the Government have to take the responsibility for college education. The pay and other things have to be almost similar as far as these private colleges, Government colleges and the University Colleges are concerned. Unless that is done, you will not be able to integrate the educational system inside our State itself. In the final analysis, the result of the present state of affairs falls on the standard of the students. At one time the colleges in the South, specially Madras and Kerala, boasted themselves of having a higher standard compared to the colleges elsewhere. Now the position is entirely different. I am not speaking about Madras. As far as my State is concerned, the standard has fallen very low and the students coming from our colleges find it very difficult to get admission in other places.

Secondly, speaking about technical education. our State, though rather bign far as literacy is concerned, in the matter of technical education is lagging far behind. A few institutions in the private sector, engineering colleges and medical colleges, are now permitted. But there also because of so many factors, the standards are very low and the Government have to do something by which at least the technical education is immediately taken over by the Government. So to have an engineering college without the necessary appliances to teach is not only harmful to the students but it is harmful to the State itself. regarding the medical colleges. These are the things on which I would like the Government to pay primary attention and then we can think of the all-India Services, etc.

There is another anomaly. The indents passing from our high schools cannot get admission in the colleges outside our State because the entire system i.-. different. Last year there was a lot of difficulty. Nearly 2,000 students expected admission in the Mysore University. Finally when they went they found that it was difficult because of the difference in the syllabus and all that. So some uniformity has to be brought in. That can be done only by making education a Con-rent Subject. So instead of bringing in this, I would like the Government to take necessary steps to see that you have a uniform system of education and for that you will have to make that a Concurrent Subject. If that is done and if the Government takes special interest in the matter of college education and technical education, things will I do not want to create a improve controversy over that by saying that the Government should take over all the institutions and create a prob lem, I am not suggesting that but something has to be done by which the college staff gets the same pay and facilities and the college has the necessary equipment to run the college. So that responsibility the Government will have to take. If that is done and this is made a Concurrent Subject, at a later stage you can think of an all-India Service it education. My difficulty in supporting yoy r move is this . . .

MINISTER OF STATE *m* THE MINISTRY OF HOME AFFAIRS (SHRI JAJSUKHLAL HATHI): . . . that you are on the other side?

i*i M. N. GOVINDAN NAIR: No, if good things are coming from you, I am prepared to support them. That is not the problem but when you say that you create an aJI-India Service for education—you said in your itself-only an essentially speech administrative Service, to what extent it is going to help the integration of the A system I fail to comprehend. m opposed to this from another angle. Now what is given right hand -.houid not be taken away by the left hand. According to our Constitution, certain subjects have been left to the States and the concept of our Constitution itself is basically federal. I am sure you will quote another provision in the Constitution whereby you will say that we have been permitted to introduce all-India Services. I know. But you have to look at it a this angle. If the basic concept of Constitution is federal, the steps that take should not interfere with that ster of our Constitution. Now what •ting to happen with the introduction Il-India Serices? (Time bell

ve me two minutes.

VICE-CHAIRMAN (SHRIMATI KAMACHANDRA SATHE): Only one m'flute. You have already taken fifteen sase take only one minute more and

SHRI M. N. GOVINDAN NAIR: But I uch a slow speaker that . . .

> VICE CHAIRMAN (SHRIMATI But the litecl. run):

M. N. GOVINDAN NAIR: So what is in the introduction of these all-India Services and what is the experience? Now. the discipline of these all-India Services is controlled by the Centre. If you want to fake disciplinary action against an I.A.S. officer or an I.P.S. officer or an S. officer, you have to get the sanc-Tentre. So to that extent it

interferes with the provincial autonomy which the States have now.

SHRI AKBAR ALI KHAN (Andhra Pradesh): It is Concurrent, Mr. Nair. It does not interfere.

SHRI M. N. GOVINDAN NAIR: It interferes.

SHRI AKBAR ALI KHAN: I am sure you don't mean that there should be confusion in which the Communist Party should prosper.

SHRI M. N. GOVINDAN NAIR: I do not think that the Communist Party prospers on confusion.

SHRI P. N. SAPRU: It creates confusion.

SHRI M. N. GOVINDAN NAIR: When you create confusion we show the way out so that people may follow the right way.

Another aspect which was mentioned by my friend who spoke earlier is about the financial liabilities. This all-India Service means higher pay and all that. To what the States will be able to bear that burden has also to be gone into. So 1 feel that before introducing this, if they are serious about an integrated apDroach. about national integration, etc., they have to take certain other steps rather than this.

SHRI AKBAR ALI KHAN: The States have agreed.

SHRI M. N. GOVINDAN NAIR: The States will agree where the Chief Minister belongs to your party. They may agree; that is another matter.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Your time is over.

SHRI M. N. GOVINDAN NAIR: all right. I conclude and I thank you.

> श्री महाबोर प्रसाद शुक्ल (उत्तर प्रदेश): उपसभाष्यक्ष महीदया, मैं संविधान के अनुच्छेद 312 के खंड (1) के अनुसार गृह-मंत्री ने जो

new All India Services

श्रि महावीर प्रसाद शुक्ली

5029

संकल्प इस सदन के सामने प्रस्तुत किया है, उसका समर्थन और अनुमोदन करता हूं। इस संकल्प का ग्राधार है एग्रीकल्चरल एड-मिनिस्ट्रेटिव कमेटो की 1958 की रिपोर्ट, जिसमें इस बारे में उन्होंने ग्रपनी सिफारिश की है, उन्होंने अपनी सिफारिशों के ग्यारहवें अप्रतच्छेद में यह कहा है:

"For raising the morale and prestige of agricultural services and for attracting equally suitable human material and for bringing about uniformity of standard, an All-India Agricultural Service should be created. The scales of pay and prospects should be at par with the I.A.S."

इसी प्रकार ऋखिल भारतीय शिक्षा सेवा के लिए भी जो ग्रखिल भारतीय नैशनल इंटेग्रेशन कमेटी थी उसकी सिफारिशों को आधार कहा गया है।

महोदया, खेती का सम्बन्ध हमारे इस देश के सभी वर्तमान ग्रीर भावी नागरिकों से है श्रीर इसी प्रकार शिक्षा का भी सम्बन्द इस देश के सभी वर्तमान ग्रीर भावी नागरिकों से है। एक का सम्बन्ध श्रन्न के उत्पादन से है जिससे कि नागरिकों के शरीर का भरण-पोषण होता है और दूसरे का सम्बन्ध मानसिक विकास से है, राष्ट्र के नैतिक विकास से, आध्यात्मिक कास से है। इसलिए मैं समझता हं कि इन दो सेवाओं का स्थान इस देश की एकता को लाने के लिए जितना हत्वपूर्ण है, उतना भायद ही किसी अन्य सेवा का हो सकता है। इसलिए गृह-मंत्री के इस संकल्प का मैं हृदय से अनुभोदन करता हूं।

किन्त, महोदया, मैं यह मानता हं कि यह कदम यद्यपि सही है, परन्तु देर से उठाया गया कदम है। सन् 1958 की जो सिफारिश है उसको यदि उस समय ही कार्ब रूप में परिणत किया गया होता तो हम इस तीसरी पंचवर्षीय योजना में उससे लाभान्यित हुए होते । महोदया, तीन पंचवर्षीय योजनाम्रों के

समाप्त होने के बाद भी कृषि के क्षेत्र में ग्रभी हमारी स्थिति बहुत ही दवनीय है और अपने उदरपोषण के लिए हमें दूसरे देशों के सामने हाथ पसारते फिरना पड रहा है। इसी प्रकार शिक्षा के क्षेत्र में भी हम अभी बहत पिछड़े हैं। संविधान में, उसके 45वें ग्रनच्छेद में हम ने यह व्यवस्था की थी कि 10 वर्ष के अन्दर ही देश में अनिवायं नि:शुल्क शिक्षा की व्यवस्था करेंगे किन्तु वह लक्ष्य तो श्रभी बहत ही दूर है। शिक्षा के क्षेत्र में भी हम अभी बहुत आगे नहीं जा सके और अपने देश के 20, 22 प्रतिशत से ग्रधिक नागरकों को शिक्षित नहीं कर सके। इसलिए यदि सरकार ने यह कदम इस पंचवर्षीय योजना के पहले उठाय। होता तो शायद हम कुछ ग्रधिक लाभ उठा सकते, किन्तु इस देरी से ग्राये हुए कदम का भी में हृदय से समर्थन करता हं ग्रीर ग्राशा करता हूं कि सरकार इन सेवाग्रों में सार्वदेशिक भाव, सार्वदेशक दृष्टिकोण, जगाने ग्रीर इस देश के विकास के लिए सार्वदेशिक निर्देशन देने के जितने भी कदम हो सकते हैं उनको योजनाबद्ध विकास के साथ उठाने का भरतक प्रयत्न करेगी । मैं यह मानता है कि इस देश में कृषि ग्रीर शिक्षा के दिस्तार का जो कायंक्रम है उसके लिए न केवल प्रशासनिक निर्देशन की आवश्यकता है बल्कि एक अखिल भारतीय प्रशिक्षित निर्देशन की आवश्यकता है। श्राज हमारे देश में शिक्षा ग्रीर कृषि के विकास के आंकड़ों को देखा जाये तो हम उसमें बहत ही विषमता पाते हैं । कुछ प्रवेश बहुत पिछड़े हैं, कुछ बहुत आगे बढ़े हैं, कारण यह है कि उनके पास साधन की तो कमो है ही किन्त उनको एक समयोचित निर्देशन भी केन्द्र से नहीं मिलता है। किसी भी योजनावद्ध विकास के लिए जो केन्द्र होता है, समाज का जो केन्द्र है उसका काम हृदय के समान होता है, जिस प्रकार हृदय सभी श्रंगों को रक्त का एक र नान प्रवाह दिया करता है जो कि जीवन का अधार होता है, उसी तरह से केन्द्र योजनाबद्ध विनास में हर प्रदेश की हर प्रकार की खब यक सहायता दिया करता है । इसलिए

योजनावद्ध कार्यक्रम में सार्वदेशिक दृष्टिकोण अपनाने के लिए जहां कहीं संविधान कुछ बाधा पहुंचाता है वहां उसका संशोधन करना, उसका परिमार्जन करना अत्यन्त ग्रावश्यक है।

विश्वविद्यालयों के क्षेत्र में भी हम बहुत प्रगति कर रहे हैं और आज हमारे कितने ही केन्द्रीय विश्वविद्यालय हैं श्रीर बहुत से प्रशिक्षण विद्यालय हैं, जहां प्रोफेसरों की, ग्रध्यापकों की शिक्षा होती है । ग्रखिल भारतीय प्रशासनिक सेवाओं में जो भी टैलेंटेड ग्नौर बड़े अनुभवी होते थे, वे खिच आते थे; वयोंकि उनके वैतनमान और उनकी सेवा की सुरक्षा की अधिक से अधिक व्यवस्था हुआ करती थी । यदि विश्वविद्यालयों में इस प्रकार की सेवाओं का सजन किया जाये तो उससे एक तो विञ्वविद्यालयों में हमारे प्रच्छे प्रतिभाशाली नौजवान जायेंगे श्रीर दूसरे उनमें सारे देश की शिक्षा के कार्यक्रम में एकहपता श्रायेगी श्रीर तीसरी वात यह होगी कि जो श्राज यह ग्रावाज चारों तरफ उठती है कि प्रोफेसरों के चयन में पक्षपात इत्यादि हुआ करता है, वह भी दूर हो जायेगा ।

महोदया, इन सार्वदेशिक सेवाधों का श्रमली उद्देश्य समाप्त हो जाता है, यदि इन सेवाधों में लिए गये नवयुवकों को उनके ही प्रदेशों में नियुक्त करें। श्राज जो व्यवस्था है कि जिसको जिस जगह बांध दिया वहां ही वह जीवन भर बंधा रह गया, उसको दूर किया जाये और फिर इन सेवाधों में जो नये भर्ती किये जायें उनके लिए एक प्रदेश से दूसरे प्रदेश में जाने की व्यवस्था हो।

भाषा और राज्य-सेवाओं में जो नियुक्ति होती है, दोनों का एक विल्कुल अभिन्न सम्बन्ध है। हमारे अन्य मिलों ने भी लोक सेवाओं की भाषा के सम्बन्ध में कहा है। महोदया, मैं तो यह समझता हूं कि हमारी सावदेशिक सेवाओं मैं या सरकारी सेवाओं में भर्ती का जो माध्यम ग्राज तक रखा गया है वह न केवल ग्रन्यायपूर्ण है, अपित् हमारे संविधान के संकल्प के विरुद्ध है। हम ने प्रपने संविधान की भूमिका में, उसके प्रिएम्बिल में, अपने देश के सभी नागरिकों को इक्जालिटी आफ अपारचिनिटी देने की प्रतिज्ञा की है, अर्थात समान अवसर देने की व्यवस्था की है। किन्तु गणतंत्र की स्थापना के पन्द्रह वर्षों में हम ने अंग्रेजी चाषा की शिक्षा एवं परीक्षा का माध्यम बना कर और देश की सभी छोटी वड़ी नौकरियों में प्रवेश का माध्यम बना कर इस देश की 99 प्रतिशत जनता का द्वार सरकारी सेवा में अने के लिये बन्द कर दिया है। यह उस समता का नमुना है, उस "इक्वेलिटी श्राप ग्रपार्चनिटी" का नमना है जो अपने देश के नागरिकों का देने के वास्ते हम पन्द्रह वर्षी से कर रहे है।

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): Mr. Shulcla how much more lime will you lake?

SHRI M. P. SHUKLA: Another five: minutes only.

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): AH right You may finish your speech.

SHRI A. B. VAJPAYEE: He may continue after lunch.

- THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): No, let him finish in another five minutes.

श्री महाबीर प्रसाद शुक्ल : यहोदया, मैं यह निवेदन करना चाहता हूं कि न कैवल ग्रामिक्त लोगों के अनुपात में अपितु शिक्षित वर्ग के अनुपात में भी यदि इस देश में शिक्षा के ग्रामिक्त में मूं, थोड़ा चा नमूना आप को दूं, तो आप को इस वियमता का ठीक पता चलेगा। ग्राम्त्र प्रदेश में जहां शिक्षा का अनुपात 20.8 प्रतिशत है, वहां श्रंग्रेजी वालों का अनुपात 1.2

[श्री महावीर प्रशाद गक्ल]

है, उड़ीमा में जहां शिक्षा का अनुपात 21 प्रतिशत है वहां ग्रंपोजी जानने वालों का चन्**रात 0.43 प्रतिगत है, इ**सी प्रकार पश्चिमी बंगल में जहां शिक्षा का प्रत्पात 29. 1 है वहा अंग्रेजी जानने वालों का शनपात 2.31 है. पंजाब में जहां 23.7 प्रतिशत ब्रनपात है वहां श्रंग्रेजी जानने वालों का यनपात 2.25 है, इसी प्रकार मद्रास में जहां शिक्षाका अनुपात 30,2 हे वहां अंग्रेजी जानने वालों का धनुपात 1.12 है और केरल में महोदया, जहां शिक्षा का अनुपत नह 2 है वहां ऋंग्रेजी जानने वाली का 1.5 प्रतिगत है। इस प्रकार हम देखते हैं कि इस सारे देश में जी विभिन्न भागाओं के जातने वाले हैं उनका सरकारी नीकरियों के लिये द्वार गत पन्द्रह वर्षों ने कद है और आगे भी कब तक इस तरह बन्द रहेगा. इसकी कल्पना करना कटित है।

माननीचा, मुझे इत अवसर पर राष्ट्रपिता के भी वे वचन याद आते हैं, जो उन्होंने 5 जुलाई, मन् 1028 को "वंग इन्डिया" में प्रकाणित किया था। उन्होंने कहा था:---

"मैं यदि तानाशाह होता तो स्नाज ही विदेशी भाषा में शिक्षा दिया जाना बन्द कर देता, सारे अध्यापकों को स्वदेशी भाषाएं ग्रमनाने का मजबर कर देता। जो ग्रानावानी करते उन्हें बर्खास्त कर वेता । मं पाठ्य पुस्तकों के तैयार किये जाने का इत्तजार न करता।"

श्राज ने सैंतीस वर्ष पहुंच राष्ट्रपिता ने यह करूपना की थी कि तत्काल हो अंग्रेजी भाषा का प्रयोग बन्द करना चाहिये और उसके लिये उन्होंने एक तानाशाही अधिकार की अपेक्षा की थी। शायद उनके हृदय में यह ग्राशंका थी कि हमारे देश में जो अंब्रेजी के जानने वाले. श्रंग्रेजी के द्वारा सरकारी नीकरियों में प्रवेश करने वाले हमारे भाई हैं, वे उसमें स्कावट होंगे, वे प्रतेक प्रकार के तर्क देंगे जो

श्राजादी के पूर्व ग्रंग्रेजी हक्मत को कायम रखने के लिये हमारे बहुत से भारतीय नागरिक दिया करते थे-वे स्वराज्य के लिवे भारतीयों की शक्षमता के बारे में तरह तरह के तर्क दिया करते थे । द्वाज सरकारी नीकस्त्री में, राजकात में, देशी भाषात्रों के प्रयोग के सम्बन्ध में हम यह तक देते हैं कि हमारी भाषाणं उसके योग्य नहीं है। उनमें यथेव्ह ज्ञान और शब्द भंडार की कमी है, आदि। माननीया, जो बालक धाय का दूध पीता है वह ययर यपनी यां के दूध को खड़ा कहे और उसको पीने से इन्कार करेतो उप वालक का दाव नहीं. दांच उस मां बाप का है जो उते धाय के दूध से पानते हैं। इमी फिलसिने . में राष्ट्र-पिता ने कहा था कि---

"पद ग्रंगेजी ने हमारी संस्कृति का विनाश कर दिया और हमारा मानसिक दरिटकोण भी बदल डाला । इसे धरिमकता भीर हमारी वार्णनिकता के बाधार पर यदि अपने जीवन का आधार बनाना है तो "अंग्रेजी भाषा की सत्ता का अंत करना होगा ।"

एक जगह भीर भी उन्होंने कहा कि--

"मेरा यह निश्चित मत है कि श्रंग्रेजी शिक्षा ने शिक्षित भारतीयों को निर्वल ग्रीर नकलकी बना दिया है। कोई भी देश न कारियों की जाति बनकर राष्ट्र नही वन राक्या ।"

महोदया, यह हमारी अखिल भारतीय सेवाग्रों का सजन ग्रीर नियमन इसलिये हो रहा है कि हमारे राष्ट्र में एकता मजबूत हो, राष्ट्रीय भावना वडे स्रीर हम इस देश की जनता की सच्ची और सही सेवा कर सकें। किन्तु यह सच्ची ग्रीर सही सेवा करने के लिये जो उमारे नवयवक इस समय ग्राना चाहते हैं. उनका द्वार बन्द है। जब तक वे 6,000 मील दूर रहने वाले भ्रपने पहले के **अंभेजी शासकों की भाषा को न मीखें** तब त**क**

अपनी मातुभाषा के द्वारा, अपनी मातुभूमि की सेवा नहीं कर सकते--इससे अधिक विडम्बना और क्या हो सकती हैं ? यह अनाचार और श्रत्याचार है। महोदया, मैं सरकार के सामने निवेदन करना चाहता हं कि सारे देश में इसके विरुद्ध एक ऐसी ग्राग मुलग रही है, एक ऐसी ग्राग धधक रही है ग्रीर इस देश में जो अन्य भाषा-भाषी लोग हैं-हिन्दी प्रदेश के हैं, बंगला भाषा-भाषी हैं, तामिल भाषा-भाषी हैं ऋौर जितने भी भाषा-भाषी हैं--सब अपनी भाषा के द्वारा उस स्थान पर पहुंचने के लिये म्राकांक्षित हैं, व्यग्र हो रहे हैं, जिस बड़े से बड़े स्थान का द्वार हमारे इस जनतांतिक संविधान ने देश के हर एक साधारण नागरिक के लिये खोला है। जिस प्रकार से अंग्रेजी शासन काल में देश की जनता में ग्रंग्रेजी शासन के प्रति विरोध का भाव भरा था उससे ग्रधिक उग्र असंतोष का भाव इस देश की जनता के श्रन्तर में ग्राज ग्रंग्रेजी भाषा के विरुद्ध ब्याप्त हो रहा है ग्रीर मैं चाहता हं कि सरकार इसको पहिचाने । ग्रासाम में जो भाषा का झगड़ा चला वह असमी भाषा के लिये चला, ग्रांघ्र प्रदेश ग्रीर तमिलनाड के बीच में जो झगड़ा हुआ वह तेलुगु को लेकर हुआ भीर आज दक्षिण में मद्रास राज्य में जो कुछ हुन्ना वह तमिल भाषा के लिये है, श्रंग्रेजी के लिये नहीं है। यदि ग्रंग्रेजी को शासकीय परीक्षाग्रों का माध्यम होने से, सरकारी नौकरियों में प्रवेश पाने का साधन होने से, दूर नहीं किया जाता तो मैं सरकार से ब्राग्रह करना चाहता हूं कि सरकार यह समझे कि जो ग्रसन्तोष की ग्राग धधकती जा रही है, उस पर पैट्रोल ग्रौर किरोसिन छिड़कने का अवसर हमारे मिल श्री बाजपेयी या दूसरे उनकी तरह के लोहिया जी के अनुयायियों को न दिया जाये, बल्कि राज भाषा का जो एक महान ग्रन्ष्टान राष्ट्र-पिता ने शुरू किया था, देश की एकता का जो अभियान उन्होंने पहले चलाया था, उसकी पूरा करने के लिये सरकारी नौकरियों में प्रवेश के माध्यम के लिये अपने देश की ही भाषात्रों को हमें स्वीकार करना चाहिये । 198RSC..4

इन शब्दों के साथ मैं प्रस्ताव का समर्थन करता हूं।

THE VICE-CHAIRMAN (SHRIMATI TARA RAMCHANDRA SATHE): The House stands adjourned till 2-30 p.m.

The House then adjourned for lunch at thirty five minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, the VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.

श्री बिमलकुमार मन्नालालालजी चौरड़िया (मध्य प्रदेश) : जो प्रस्ताव माननोय गृह-मंत्री जी ने रखा है, मैं उसका हृदय से समर्थन करता हूं।

एक माननीय सदस्य : धन्यवाद ।

श्री विमलकुमार मन्नालालजी चौरिड़याः इसमें धन्यवाद देने की ग्रीर लेने की ग्रावण्यकता नहीं है; क्योंकि जो कार्य देश में भावात्मक एकता वढ़ाने वाला हो, एक-रूपता लाने वाला हो, देश को एक सूब में बांधने वाला हो, वह केवल हाथी साहब की मोनीपली हो, कांग्रेस वालों की मोनीपली हो, कांग्रेस वालों की मोनीपली हो, कांग्रेस वालों की मोनीपली हो, ऐसी बात नहीं है। ग्रच्छी बात सब के लिए ग्रच्छी है ग्रीर बुरी बात सब के लिए ग्रच्छी है ग्रीर बुरी बात सब के लिए ग्रच्छी है ग्रीर बुरी बात सब के लिए ग्रच्छी हो सकती है। तो ऐसी स्थित में धन्यवाद देने की मुझे कोई ग्रावण्यकता मालूम नहीं होती है। इतने पर भी उन्होंने धन्यवाद दिया, यह उनका बड़प्पन है।

भारतवर्ष को सेवाएं अखिल भारतीय सेवा हों, इनमें से कुछ तो पहले की जा चुकी हैं और कुछ करने का इरादा है ग्रीर ग्रभी काफी ऐसी हैं जिन्हें किया

[श्री विमलक्मार मन्नालालजी चौरडिया] जाना है ग्रीर किया जाना चाहिये । जैसा कि माननीय मंबी जी ने अपने भाषण में बताया कि इस कार्य से देश की भावात्मक एकता बढेगी ग्रीर एक जगह का ज्ञान दूसरी जगह उपयोग में था सकेगा, जो कि बहत ही लाभदायक है। अगर मद्रास में काम करने वाला कृषि ग्रधिकारी मध्य प्रदेश में रह कर अपना काम करना चाहता है और पूसा इन्स्टीट्यट का ज्ञान देना चाहता है तो वह दे सकेगा । ग्रासाम में, केरल में या किसी ग्रीर प्रान्त में सायल कन्जरवेशन का जो अनभव है वह वहां का कृषि ग्रधिकारी दूसरे प्रान्त में दे सकेगा । ग्रगर इस तरह की सेवाएं अखिल भारतीय सेवाएं हो जायेंगी तो एक प्रान्त का अनभव दूसरे प्रान्त में आसानी के साथ हो जायेगा । इस दृष्टि से जो ये दो सेवाएं कृषि की और शिक्षा की ग्रखिल भारतीय सेवाएं की जा रही हैं, यह देश के हित के लिए बहुत ही ग्रावण्यक है। इतना ही नहीं, मैं इस पक्ष में भी हं कि जो सेवाएं बाकी रह गई है उनको भी भीघ्र ग्रखिल भारतीय सेवाग्रों में बदल देना चाहिये।

मझे एक ग्रापत्ति इस बात की है कि 1958 में जबकि इस बात की सिफारिश की गई थी कि इसको ग्रस्तिल भारतीय सेवा में परिणत किया जाये तो उस समय हमारी सरकार क्या करती रही? अगर लालफीताणाही का फीता इतने दिनों तक शेल्वज में बंद रहा तो यह हमारी प्रगति का लक्षण नहीं है। इसलिए मैं चाहंगा कि माननीय मंत्री जी इस बारे में स्पष्टीकरण करेंगे कि सन 1958 से लेकर 1965 कागजात किन किन ग्रधिकारियों के हाथों द्वारा हवा में उड़ते रहे ग्रौर उसमें इतना समय क्यों लग गया ? शिक्षा के बारे में तो सन 1961 में सिफारिश की गई थी लेकिन कृषि के बारे में ऐसा लगता है कि जब श्री सुब्रह्मण्यम जी कृषि मंदालय में ग्राये तब उन्होंने इस बारे में जोर लगाया । उन्होंने सोचा कि देश की खाद्यान्न के बारे में स्वावलम्बी बनाना है ग्रीर जो नीति हम चाहते हैं उसको इम्प्लीमेंट करना जरूरी है; क्योंकि प्रान्तों के जो मख्य मंत्रियों के पास जब कोई योजना भेजी जाती है तो वह उनके व्हिम्स पर होती है। हमारे यहां से जो भी योजना जाती है वह प्रान्तों में दफ्तर दाखिल हो जाती है और उनकी नीतियों के अनसार काम करना पडता है । इसीलिए माननीय कृषि-मंत्री जी ने सोचा कि इस तरह की कठिनाइयों का सामना करना पडेगा, इसलिए उन्होंने इस सेवा को जल्दी से लाग करने की कोशिश की, ताकि वे ग्रपनी नीतियों को ग्रच्छी तरह से इम्प्ली-मेंट इन ग्रधिकारियों द्वारा करा सकें। यह ग्रावण्यक भी है कि हम लोग यहां संसद में बैठकर जो नीति निर्धारित करते हैं वह यह सोच कर करते हैं कि इससे सारे देश को फायदा होगा, अगर उसको ठीक तरह से कार्यान्वित नहीं किया जायेगा तो फिर क्या फायदा है ? इसलिए इस तरह की ग्रखिल भारतीय सेवा बनाना बहत ही ग्रावण्यक है।

जहां तक केन्द्रीय सेवा में ग्राने का सवाल है या ग्रखिल भारतीय सेवा में ग्राने का सवाल है. ग्रधिकतर ग्रधिकारी यह चाहते हैं कि जहां तक हो सके, हम केन्द्रीय कार्यालय में ही रहें, ताकि पदोन्नति का जल्दी लाभ मिल सके या और भी कोई लाभ प्राप्त करना है तो यह ग्रच्छा साधन हो सकता है। इस दृष्टि से ग्रधिकतर कर्मचारी यह चाहते हैं कि हम केन्द्र में ही रहें। सब को तो केन्द्र में नहीं रखा जा सकता है ग्रीर एक के बाद दूसरे को प्रान्तों में भेजना ही पड़ता है। केन्द्र में रूल्स में परिवर्तन होते रहते हैं, इसलिए ये कर्मचारी जहां तक हो सके, केन्द्र के नजदीक ही रहना चाहते हैं।

जहां तक अखिल भारतीय सेवाओं में नियुक्ति का सवाल है, मझे वडें बेद के साथ कहना पडता है कि मध्य प्रदेश के रहने वालों को इसमें कम स्थान मिलता है। जब इसके बारे में प्रश्न किया जाता है तो जवाब मिलता है कि वे इस योग्य नहीं होंगे, इसलिए नहीं लिये जाते हैं। मगर जहां तक योग्यता की परीक्षा लेने का काम है, जिस व्यवस्था के जिम्मे यह काम है, उसके बारे में हम किसी तरह को शंका नहीं करना चाहते हैं, लेकिन जो चनाव करने का तरीका है, जो साक्षात्कार करने वाले हैं, वे पहले से ही ग्रपना रुख तय कर लेते हैं: चाहे उनके सामने कैसा ही विद्वान म्रादमी क्यों न स्नाजायें। हम करणान को दूर करने की बात करते हैं, मगर इस ग्रोर ध्यान नहीं दिया जाता है और उन लोगों से नहीं कहा जाता है कि उन्हें कितनी ईमानदारी के साथ व्यवहार करना चाहिये । ग्रगर सिफारिश के ग्राधार पर ही श्राप नियक्ति करना चाहते हैं तो मुझे यह कहना पड़ेगा कि इससे हमारे देश को हानि ही होगी और इस दिशा में भी कुछ किया जाना ग्रह्यन्त ग्रावश्यक है।

दूसरी बात मैं यह अर्ज करना चाहता हूं कि जो यह अखिल भारतीय कर्मचारी होंगे उनको जिस प्रान्त में भेजा जाये उस प्रान्त में भेजने से पहले उन्हें बहा की भाषा का जान होना अत्यन्त आवश्यक है। वह भाषा बाद में सीखेंगे, इस तरह की हमारे शासन की वर्तमान में जो पद्धति है, उससे मैं सहमत नहीं हूं। अगर ऐसा नहीं किया जायेगा तो साधारण नागरिक को वे अपनी बात नहीं समझा सकेंगे और न जनता अपनी कोई बात उनसे कह सकेगी।

उनकी बात जनता तक पहुंचाने के लिए ग्रीर जनता की बात उन तक पहुंचाने के लिए एक दलाल को रखना पड़ेगा । तो इस तरह की जो ब्यवस्था ग्रापकी है वह नहीं होनी चाहिये । मैं यह नहीं कहना कि किसी ग्राफिसर को हिन्दी, तामिल या कोई दूसरी भाषा जानना ग्रावश्यक है। लेकिन जिस प्रान्त में वह भेजा जाता है, उस प्रान्त की भाषा का कुछ ज्ञान पढ़ने का तथा बोलने का उसे सबस्य होना चाहिये। में यह भी नहीं कहता कि उसे उस प्रान्त की भाषा के ब्याकरण का पूरा ज्ञान हो. लेकिन उस प्रान्त की भाषा का इतना ज्ञान ग्रवण्य होना चाहिये जिससे वह ग्रपना कार्य जनता के साथ आसानी के साथ कर सके। जब तक इस तरह का ज्ञान उसे नहीं होगा. तब तक उसे उस प्रान्त में भेजना ठीक नहीं है।

एक श्रीर बात इन केन्द्रीय कर्मचारियों में यह होती है कि वे अपने को सुपोरियर समझते हैं । उन में इस तरह की फीलिंग होती है कि वे दूसरे कर्मचारियों से सपीरियर हैं। राष्ट्र के हित में सपीरियर होना तो ठीक है, लेकिन ये लोग फील्ड में काम करना नहीं चाहते हैं। ये लोग कमरों के ग्रन्दर पंखों के नीचे बैठकर योजना बना लेते हैं लेकिन जहां तक बाहर काम करने का संबंध है, वह नहीं कर पाते हैं। मैं आपके सामने एक उदाहरण देना चाहता हं ग्रीर वह इस तरह से है कि तराने में ग्रनाज बोने के लिए बास का जो साधन काम में लाया जाता है उसके स्थान पर जासकीय कर्मनारियों ने लाह के पाइप का प्रयोग करना बनाया, लेकिन उस में से बीज का दाना नहीं निकला । इस चीज को पापुलर करने के लिए कोशिश की गई, मगर वह सफल नहीं हमा । मेरे कहने का मतलब यह है कि इस तरह की बहत सी प्रैक्टिकल डिफिकल्टोज हैं. जिनका हमें सामना करना है । श्रिखल

श्री विमलकुमार मेलालाला जो चौरडिया भारतीय सेवाम्रों 🏇 🔊 कर्मचारी होते हैं वे दफ्तरों में ही वैक्सारासन्द करते हैं, इसलिए इन लोगों से क्या जाना चाहिये कि अखिल भारतीय सेवार स्मिलिए हैं. कि कर्मचारी हर क्षेत्र 👯 हिर उद्योग में ग्रार हर जगह का**ल** क्षर मर्के। तो इस दृष्टि से भी इस दिशा में उनको कुछ न कुछ कहना ग्रत्यंतावश्येक है। प्रांतीय सरकारों ने अपने स्वार्थे की दृष्टि से संभवतः इसका विरोध भी किया हो; क्योंकि उनकी नियक्तियां वे कर सकती हैं ग्रीर किस को ग्रप्वाइंटमेंट देना , किस को ग्रागे बढ़ाना , किस को स्या करना, यह सब वे कर सकती हैं। लेकिन अब उनको इस से मिक्त मिलेगी और चंकि उनका सीधा सम्बन्ध केन्द्र सरकार से होने वाला है, इसलिये वे प्रांतीय सरकारों के व्हिम्स पर ग्रपना काम बदलें या न बदलें, यह होने वाला नहीं है। मगर प्रांतीय सरकारों ने जो इस में रोड्याबन कर के थोडी सी ग्रड-चन डालने का प्रयत्न किया ग्रीर ग्राजतक करना चाहली हैं, उस के लिये चिंतान कर के वे हमार्ख जो कैंडर है, हमारी जो व्यवस्था है, उस को चलाते रहने की ठीक व्यवस्था करनी चाहिये।

ऋरीर जैसा माननीय नक़ीसूल हसन ने कहा है कि इस से खर्चा बढ़ने वाला है। कर्मचारी वही रहेंगे, मगर जिस रोज से उनका श्रिखल भारतीय सेवाओं में नाम हो गया, उसी दिन से उन के बेतन बढ़ जायेंगे। काम तो वे वही करते रहेंगे, मगर जब वे ग्रखिल भारतीय सेवाग्रों में हो जायेंगे, तो उनकी पदोन्नति भी होगी, उनका बेतन भी बढेगा, ग्रौर उससे प्रांतीय सरकारों का खर्चा बढ़ेगा । हमारा अधिकतर धन जो वहां का ग्राता है, वह केन्द्रीय सरकार के हाथ में होता है श्रीर हमारी मर्जी के हिसाब से वह खर्च होता है । लेकिन ग्रव यह अत्यंतावश्यक है कि इस संबंध में जितना अधिक धन खर्च होने वाला है, वह केन्द्रीय सरकार वहन करे, जिससे उन को कहने सुनन की ग्रीर शिकायत करने की ग्रावश्यकता होन रहे।

इन जब्दों के साथ में ग्राप से प्रार्थना करता हं कि जो सुझाव दिये गये, वे ग्रत्यंतावश्यक हैं ग्रीर उन को ग्राप कार्यरूप में परिणत करने की व्यवस्था करें। अभी तक जो प्रांतीय सरकारों में ग्रौर केन्द्रीय सरकारों में कोग्रार्डिनेशन नहीं हो पा रहा था, वह कोग्राडिनेणन भी इन सेवाग्रों की वजह से हो सकेगा । वही आदमी यहां कुछ दिन ग्रंडर सेकेट्री ग्रीर दूसरे पदों पर काम कर के यहां की शासकीय नीति भी समझ जायेगा और जब कभी जो प्रातीय स्तर पर काम करने वाला है. उसको केन्द्रीय स्तर पर कछ निबटाना होगा. तो यहां की सारी सर्किल से परिचित होने के परिणामस्वरूप वह उसको भी निबटा सकेगा । इसलिये इन श्रखिल भारतीय सेवाग्रों की स्थापना करने से कई लाभ हैं ग्रौर इन लाभों को प्राप्त करना ग्रौर इसकी बराइयों को रोकना, यह हमारे गह-मंत्री का काम है । लेकिन ऐसा नहीं हो कि जैसे यह योजना उपस्थित होने के बाद सन् 1958 से 1965 तक लालफीताशाही के चक्कर में पड़ी रही, उसी तरह से यह रिजोल्युशन भी लालफीताशाही का शिकार न हो जाये, यही ऋाप से निवेदन है

SHRI DALPAT SINGH (Rajasthan): Sir, I support the Resolution moved by the hon. Minister of State in the Ministry of Home Affairs recommending the creation of all-India Services for agriculture and education. Sir. the need for creating these Services on an all-India level is very great. We have many problems in agriculture as well as in education. There would be a great impetus for development in agriculture and in education by creating these-two Services on an all-India level ."Hitherto, even long after the creation of the I.A.S. and the I.P.S. there had been no such Services in agriculture and education. Agricultural development and education have both suffered and they could not attain the necessary standards of efficiency due to lack of Services in these cadres. There was no adequate attention to agricultural production and it can be attributed to the fact that up till now we have had no such efficient Services in the field of agriculture.

On this occasion I would like to bring to the notice of this august House that the officers serving in the Agriculture Departments of the various States and in the Centre are not feeling as secure as the officers in the I.A.S. or I.P.S. They are not sure of their promotion or of appreciation of their services. This is the reason why young people are not tempted to join Services of this type. They were so to say at the mercy of their bosses to some extent and as their role is confined to one State they cannot gain much experience or that wide outlook which officers of the other Services in the all-India cadres have. But after the creation of this Indian Agriculture Service and the Indian Education Service they will be eligible to serve in any part of the country and the experience so gained by them will be of benefit to the various States.

There is one point which I would like to emphasize here. Agriculture is a profession followed by 70 per cent of our people. To look after them, to help them and give them technical advice and show them the usefulness of modern methods, it certainly requires officers of great talent. By the creation of these Services I am sure talented young people will be tempted to join these Services. At present we see that our country is facing many problems and the problem of agricultural production and the problem of education are the most important of them. An increase in agricultural production is the urgent need of the time. Similarly we also require able officers to handip youngsters with great skill and care. As there? are strikes by teachers and by students alike, we certainly require efficient and capable officers to look after and handle the delicate situation.

One more point I would like to place before House for consideration is that recruitment to the Services is competitive in nature: that is, the candidates are selected after competitive examinations. Naturally the city people have greater education and they fare better. The villagers do not get so much chance as the city people. But agriculture is mainly the concern of the villagers and it is they who can know the nature of the trouble and the difficulties faced by the farmers. Unless an officer knows the difficulties faced by the agriculturist he cannot guide or render any help to him to the extent he should. Again the city people are generally used to the comforts of the life they are living in the cities. So these officers when they go on tour confine their visits to the district headquarters or at the most to the tehsil towns. They do not move about in the villages and that ft the reason why they cannot go to the bottom of the problem. Unless they can remain with the villages and go to the fields where the crop is standing, they cannot solve their problems or be of any real help to them. So my suggestion is that there should be a provision by which the villagers could get some preference in the Agriculture Service so that they may come in in reasonable number, so that they can help the country and we also get more benefit out of them.

श्री शिवानन्द रमौल (हिमाचल प्रदेश) : उपसभाध्यक्ष महोदया ? यह जो खेती-बाड़ी के सिलसिले में ग्रौर तालीम के सिलसिले में दोनों सर्विसेज ग्राल इंडिया लेविल पर करने का प्रस्ताव उपस्थित हथा है, इस सदन में, वह एक बहत ही ग्रन्छा प्रस्ताव है । हमारे यहां खास तौर से विद्या के सिलसिले में और खेती-वाडी के सिलसिले में काफी दिनों से चर्चा चल रही है और कई बार इस सदन में भी भिन्न-भिन्न प्रकार के सुझाव दिये गये। खाद्यात्र के सिलसिले में जो भारतवर्ष में एक काफी बड़ा संकट पैदा हो रहा है, उस के विषय में यहां पर सुझाव दिये गये कि यह जो विषय है एग्रीकल्चर का, यह केन्द्रीय सरकार के मातहत होना चाहिये।

श्री शिवानन्द रमोलो

5045

इसी तरह से शिक्षा के सिलसिले में भी इस सदन का बहुमत से यही विचार रहा है कि चंकि शिक्षा के बारे में भी एक भवानक स्थिति भारतवर्ष में पैदा हुई है इसलिए उसका समाधान करने के लिए यह निहायत जरूरी है कि इस सम्बन्ध में भी आल इंडिया लेबिल की सर्विसेज किएट करके तमाम राज्यों में शिक्षा का एक प्रकार का संचालन करने का प्रवन्ध किया जाये। ये दोनों चीजें एक कीम की बनाने के लिए बनिवादी साधन है ग्रीए इसका में हार्दिक स्वागत करता हं। यह काम जो काफी ससँ पहले हो जाना चाहिए था, ब्राज होय मिनिस्टर साहब इस सदन के सामने ला रहे हैं और मुले भाशा है कि मोध्र से मोध्र यह कानून की जकत पाकर मुल्क में कार्यान्त्रित किया जायेगा ।

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.

इन सर्विरोज से मल्क की फायदा होने का सोचा जा रहा है और दह होगा, लेकिन उसके साथ साथ इसको इम्प्लीमेंट करने में केन्द्रीय सरकार की जरा सावधानी से ध्यान देने की ग्रावश्यकता होगी । जैसा कि कई माननीय सदस्यों ने अपना विचार प्रकट किया कि बाल इंडिया सर्विसेज होने के बाद वह व्यक्ति जो कि उन सर्विसेज पर ग्रारूड होते है उनमें कुछ बड़ेपन की भावना या जाती है और नीचे के लोगों को कुछ अपने से पुथक समझते हैं। मलग जलग राज्यों में जा कर वहां वह अपने आप को वहां के स्तर से ऊपर समझें, ठीक प्रकार से काम न कर सकें ग्रीर इस ख्याल से कि वह केन्द्रीय सरकार के अधीन हैं, राज्य सरकार की ज्यादा परवाह न करते हुए उनके कहने के मुताबिक या उनकी मंशा के मुताबिक काम करने की बेप्टा न करें तो इससे बजाय फायदा होने के बहुत मुस्किन है कि देश की नुक्सान पहुंचे ।

तो इस सिलसिले में मैं यह निवेदन करता हूं कि इस किस्म की सर्विसेज की जो छाट हो उसमें कुछ ऐसा साधन भी होना चाहिए जिससे कि जो लोग जरा नेशनल विचारधारा के हैं, मत्क के प्रति जिनको ज्यादा लगाव है, जो जाती मफाद को दूसरे दर्जे पर रखते हैं उनको छोटा जा सके और ग्रगर ऐसे व्यक्तियों को छाटा जाये तो ज्यादा फायदंमंद होगा और देश के जिए हिनकारी भी होगा।

new All India Services

इसके खलावा मझे कुछ थोडा सा एवसपोरियंस है ; क्योंकि केन्द्र-णासित टेरिटरी से भेरा वास्ता है। वहां का मझे कुछ तजबी है। हमारे हिमाचल प्रदेण और दिल्ली का ज्वाइंट कैंडर बनाया गया ग्रीर य० पी० एस० सी० घीर होम मिनिस्टी की तरफ से उसमें केंड्रोडेट्स की छाट होती है और उन लोगों की नियक्ति दिल्ली में या हिमाजल प्रदेश में होती है। तज़बें से यह माल्म हमा है कि हिमाचल प्रदेश चुंकि पहाड़ी इलाका है, इसलिए वहां ज्यादा तकलीफ महसस होती है, भायद दिल्ली में भी कुछ हो, लेकिन हिमाचल में पहाड़ी इलाका हीते के कारण ज्बाइंट कैंडर का हर एक ग्रफसर जोकि यहां से नियक्त हो कर जाता है, यही कोशिश करता है कि बारामदेह जनह पर ही उसकी पोस्टिंग हो । यह एक इसानी खसलत है, चाहे हम ग्रायडालाजी ग्रीर सिद्धांत की बिना पर कितनी भी बात करें. लेकिन इंसानी खसलत ग्रीर उसकी कमजोरियां बढ़े से बढ़े दायरे में भी पाई जाती हैं। अवसर धौकात यहां दिल्ली से सिफारिशों के साथ वहां हिमाचल के अफसरों के पास लोग पहुंच जाते हैं कि फलां घ्रफसर की फला जगह पर ही तैनात किया जाये और वहां की सरकार को वह करना ही पड़ता है। जो जिम्मेदार सफसर या मिनिस्टर हैं उनसे मेरी इसके बारे में बातचीत हुई कि तुम ऐसा क्यों करते ही, तो वह कहते हैं कि भाई हमारी जिंदगी वहां की होम मिनिस्टी के द्राध में है. अगर

हम सेकेटरीज को नाराज करें तो हमारी जो तरक्की की फाइलें हैं. स्कीम्स हैं. वे वहां पर छः छः महीने तक निकलने का नाम न लें। इसलिए बजाय इसके कि उनको नाराज करें, हम यह मंजर कर लेते हैं कि उनकी इच्छा के मताबिक काम करें। तो यही स्थिति इन चाल इंडिया सर्विसेज में भी पैदा हो जाये तो बजाय इसके कि फायदा हो, ये हानिकारक साबित हो सकती हैं।

यह कहा जायेगा कि यनियन पश्लिक सर्विस कमीशन ब्रादमियों को छाटेगी, उसमें कोई भैदभाव नहीं होगा, बल्कि योग्यता के स्रोधार पर केंडोडेट्स छांटे जाएंगे। यह ठीक है, वह एक बहुत ऊंची श्रेणो की संस्था है, उसके निष्पक्ष भाव से छांटने में कोई सुबहा किया जाना मुनासिब नहीं है, लेकिन अपनी दो चार दिन हुए मैंने एक क्वेश्चन इस सदन में सी० एस० आर० आई० के मैनेजर के सिलसिलें में किया था। मैंने यह सवाल पुछा था कि आया वह मैनेजर बी० ए० पास है, साइंस का ग्रेज्एट है या नहीं, तो मिनिस्टर साहब ने जवाब दिया कि बी० ए० तक पढ़ा है। जिसका मतलब है कि बो० ए० उसने पास नहीं किया । पहले वह डिप्टो सेकेटरी होते थे, फिर डिमोट किए गए, अंडर सेकेटरी हुए भीर अंडर सेकेटरी के नाते उसको ग्रधिकार था कि ग्रपने डिपार्टमेंट के लिए कोई पोस्ट किएट कर सकता था, चनांचे एक पोस्ट किएट हुई कायदे के मुताबिक, परन्तु फाइनेंस मिनिस्टी की इजाजत नहीं ले कर की गई, फाइनेंस सेकेटरी ने शायद उस पर एतराज किया, लेकिन चुकि पहले ही बह पोस्ट एडवर्टाइज कर दी थी, इस वास्ते उसकी सेलेक्शन वगैरह की मीटिंग वगैरह रख दी गई ग्रौर जिसने उस पोस्ट को किएट किया, वह कैडीडेट खद उस मैनेजर की पोस्ट के वास्ते हो गया । चुनाचे वह सेलेक्ट हो कर काम कर रहा है। एजकेशन जिनिस्टर ने इस प्रकार की प्रशंसा की कि कोठारी साहब उसके चेयरमैन हैं ग्रौर एक

ऊंचे स्टेंडर्ड की कमेटी है, हम भी यह मानते हैं, लेकिन कोन सी वजहात हैं कि जब क्वालि-फिकेशन बीठ एसठ सीठ रखी गई है और वह सब्स महज बी० ए० तक तालोम पाए हैं, तो वह कैसे सेलेक्ट हो गया ? तो इस किस्म की चीजें हैं।

मेरे कहने का तात्पर्य यह है कि इस किस्म के प्रेशर और ऐसी चीजें हर जगह चलती हैं, चल सकती हैं। तो केन्द्रीय सरकार को इसकी तरफ ज्यादा ध्यान देने की जरूरत है कि ये जो दो महकमों की ग्राल इंडिया सर्विस पैदा की जाने वाली हैं इसमें कम से कम इस किस्म की तकलीफें न हों. इस किस्म की चीजें दाखित न हों ग्रीर बिल्कुल योग्यता के ऊपर ही धादमी को न छांटा जाये, बल्कि जिनके दिलों में मल्क की सेवा करने का विचार है उसको भी ध्यान में रखा जाये। ग्रौर खास तौर से जहां तक एग्री-कल्चर का ताल्लुक है, खेतीबाडी का ताल्लुक है, जैसा कि अभी कहा गया कि यह बहत कठिन काम है और जो ऊंचे ऊंचे पदों के ग्राफिसर्स हैं, उनका देहात तक पहुंचना बहत कठिन है। क्योंकि हमारे मुल्क में हर एक हिन्दुस्तानी के मन की भावना है, अंग्रेजों की जो खबियां थीं वह हमने नहीं लीं कि खद परिश्रम करना ग्रीर परिश्रम की इज्जत करना, यह तो हमने नहीं सीखा और यह है कि जो सख्ती का काम करना है, जो परिश्रम करना है उसको हम नफरत की नजर से देखते हैं। श्रव तक भी यह भावना हमारे हिन्द्स्तान के लोगों के, पढ़े-लिखे लोगों के दिमाग में है कि जो जितना ज्यादा बड़ा भ्रादमी है, जितना ज्यादा पढ़ा लिखा है उतना ही अपने हाथ से कोई भी काम करने को तैयार नहीं है ग्रीर वह उसको ग्रपनी इज्जत हतक समझते हैं। तो यह बड़े भ्राफिसर्स की बात है। जहां तक एग्रीकल्चर का ताल्लुक है, जो खुद काम कर सकेगा, वही उचित व्यक्ति होगा । शिक्षा में हो लिटरेरी काम है, लिखने-पढ़ने का कप्म है, किताबों के ही साथ का ताल्लुक है। उस

श्री शिवानन्द रमीली

तो कोई ज्यादा चडचन शायद न पैदा हो । लेकिन जहां तक एप्रोकल्चर का ताल्लक है. जैसा कि माननीय मंत्री जी ने कल अपन भाषण में बतलाया था कि इस ग्राफिससं का ज्यादातर मैनेजीरियल टाइप छाफ वर्क होगा. इंतिजाम करने का काम होगा । लेकिन जब तक ये ग्राफिसर इतने उच्च स्यालात के मनष्य न हों ग्रीर सेवा भाव से काम करने वाले न हों कि लगन से एजकेशन को प्रोत्साहन देने के लिये वे सख्त से सख्त कष्ट उठाने के लिये तैयार न हों ग्रीर मल्क के हर कोने में पहुंच कर यह देखने की कोशिश न करें कि किस तरह से शिक्षा का प्रसार ठीक यहां चल सकता है, तब तक मफलता नहीं मिलेगी ।

इन शब्दों के साथ मैं माननीय मंत्री जी से यह निवेदन करूंगा कि जहां यह एक बढ़ा ग्रञ्छा विचार है, जो इस प्रस्ताव ने यहां रखा है। जिस वक्त इसके बारे में कानन बनेगा उस वक्त इन चीजों का जरूर ध्याल रखा जाये कि जिससे ये ग्राल इंडिया सर्विसेज हमारे लिये लाभदायक हो सकें। कानन में धगर इनको ठीक ढंग से टैकल नहीं किया गया और इस किस्म के साधन न पैदा किये गये कि ये लोग ठीक ढंग से काम करें, तो ये सरविसेज हमारे लिये हानिकारक भी हो सकती हैं श्रीर राज्यों की जो सरविसेज हैं उनमें भी उनके होने से खलल पैदा हो सकता है। तो इन चीजों को ध्यान में रखते हुए इस बारे में जो कानून बने वह ठीक ढंग से बनाया जाये ताकि जो नक्स पैदा करने वाली चीजें हैं वे पैदा न हो सकें, उनका कहीं न कहीं चेक हो।

इन जब्दों के साथ मैं इस प्रस्ताव का अनुमोदन करता हं।

श्री गोडे मुराहरि (उत्तर प्रदेश) : महोदय, जिस इंग से यह प्रस्ताव लाया गया है, उसका मैं तो समर्थन नहीं कर पाऊंगा। एक तो मझे ऐसा लगता है कि

जो स्टेटस हैं उनके ग्रधिकारों के उधर एक छोटा सा प्रहार केन्द्र की खोर से ही रहा है। यह सही बात है। ग्राज सभी प्रान्तों में, एक केरल को छोडकर, कांग्रेस की सरकार है। केरल में एक गैर-कांग्रेसी सरकार आने को थी, उसको नहीं ग्रामे दिया, लेकिन फिर भी एक ऐसी परिस्थिति हिन्दस्तान में ग्रा सकती है कि जब विभिन्न राज्यों में यलग यलग पार्टियों का शासन हो और उस वक्त ग्रगर ऐसा प्रस्ताव लाया जाता, तो फिर हो सकता था कि कोई न कोई राज्य उसकी खिलाफत करता । तो ग्राज भी सरकार को चाहिये था कि इस प्रस्ताव को सदन में लाने से पहले वह सभी स्टेट लेजिस्लेचर की राय ले लेती : क्योंकि कोई चौफ मिनिस्टर इसके बारे में राय दे दे तो यह समझना कि जो चीफ मिनिस्टर की राय है, वह सारे लेजिस्लेचर की राय है, यह गलत होगा। इसलिये उनको 'बाहियें था कि पहले स्टेट लेजिस्लेचर को प्रतमित ले लेते, सभी स्टेट में प्रस्ताव धमा लेते. फिर यहां पर प्रस्ताव लाते,

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They have taken the consent of the States.

SHRI G. MURAHARI: Chief Ministers, not the Legislatures.

SHRI JAISUKHLAL HATHI: It is under the Constitution.

SHRI NAFISUL HASAN: The Constitution provides it.

थी गोडे मुराहरि: देखिये, चीफ मिनिस्टर की राय और स्टेट लेजिस्लेचर की राय एक है. यह नो मैं नहीं मानता। इसलिये बार वार उसको दोहराने से मतलब नहीं निलकता । मेरा कहना यह है कि सिर्फ इतना ही नहीं, यह जो बाल इंडिया सरविसेज में नियक्ति का प्रस्ताव हमारे सामने भाषा है, उसमें एक खराबी के बारे में भी हम लोगों को सोचना पड़ेगा। एक तो बभी जो बाई० ए० एस० है

वह क्या है ? ग्राजकल जो जनता है, उससे एक अलग और नया क्लास श्राफिशल्स का हिन्दुस्तान में पैदा हो गया है जिसको व्यरोकेसी कहते हैं । उन लोगों का कोई मतलब नहीं है जनता से । यह एक घलग इंग का क्लास है. द्याफिणियलडम है, जो सकर्रर किया गया है । और उसी ढंग से हम ग्राल इंडिया सरविस विद्या में ग्रार कपि में लाने की घोजना बना रहे हैं। तो इसलिये मझे लगता है यह बाल इंडिया सरविसेज बनाने से एक खराबी यह पैदा होगी कि हम कृषि और विद्या में एक ऐसा क्लास आफ आफिससं, व्यरोक्षेसी, पैदा करेंगे। ग्रसल में तो यह चाहिये था कि हिन्दस्तान में जो विद्या प्रणाली है, विद्या के सम्बन्ध में नीति है, उसके बारे में बुनियादी तौर से सोचते. सारे हिन्दस्तान के लिये एक ही विद्या प्रणाली. एक ही विद्या की नीति हम बनाते जिसमे हिन्द्स्तान में विद्या की उन्नति हो सकती थी। लेकिन उसकी जगह बाप इस तरह की सरविस ला दें और एक और नया आफिसमें का काडर बना दें तो उससे कोई मतलब नहीं निकलेगा भ्रौर कोई काम नहीं होने वाला है। उसी ढंग से जब हम कषि के बारे में सोचेंगे तो यही नतीजा निकालना पहेगा कि जब तक कृषि की नीति हम नहीं बनाते हैं तब तक इस आफि-णियल्डम से कोई काम नहीं निकलने वाला まし

में यहां भाषा का प्रश्न भी इसलिये लाना चाहंगा कि जब ग्राल इंडिया सरविसेज बनाते हैं तो एक सबसे महत्वपूर्ण विषय इसको देखना पड़ेगा कि जो धाफिससं हम ग्राल इंडिया सरविसेज में नियक्त, करेंगे, वे काम किस माधा में करेंगे? मझे कभी कभी ऐसा महसूस होता है कि शायद यह झाल इंडिया सरविसेज बनाने का एक यह भी मकसद होगा कि अंग्रेजी को कायम रखा जाये। यह भी एक सब हो सकता है; क्योंकि झाल इंडिया सरविसेज तो ग्राप बनायेंगे लेकिन उसका माध्यम इया होगा ? जब तक आप उसको तय नहीं करेंगे तो जो दक्षिण से, या जो बंगाल से, या

ब्रोर कहीं से, बहिन्दी भाषी प्रांतों से ब्राफिसर भाएगा वह तो यही कड़ेगा हम तो हिन्दी में काम नहीं कर सकते हैं, हम ग्रपनी मातभाषा में काम नहीं कर सकते हैं, इसलिये हमें अंग्रेजी में काम करना है। भ्रीर सरविसेज के धाफिसर अक्सर सड़े हए दिमाग के होते हैं: क्योंकि हमने देख लिया कि हिन्दस्तान में ग्रगर भाषा के मामले में सब से बड़ा महा दिमाग किसी का है तो यह ग्राफिसरों का है: क्योंकि ये लांग ग्रंग्रेजी में काम कर चके होते हैं, श्रंग्रेजी में पढ़े-लिखे होते हैं और अंग्रेजों की गलामी का ग्रमर उन पर रह गया है। इसलिये उनका सब से सड़ा दिमाग इस मामले में रहता है श्रीर श्रगर हम बाल इंडिया सरविसेज बनाते है तो इस बात का खतरा है कि इस ग्राल इंडिया सरविसेज के जरिये अंग्रेजी को कायम रखने की एक कोशिश होगी।

मैं यह मानता है कि स्टेटस के ग्रन्दर बहत मो खराबियां हैं। मैं यह भी मानता हं कि जहां तक विद्या का मामला है, जब तक एक तरह की बहां पर सरविस नहीं होगी, तब तक प्रजातंत्र में भी कुछ कमियां रह जायेंगी। देकिन ग्राज की स्थिति यह नहीं है कि हम इस तरह की ग्राल इंडिया सरविसेज, विद्या की या कपि की, बनाएं ग्रौर जब तक हम यह नहीं तम कर लेते हैं कि विद्या ग्रीर कृषि पूरी तौर से केन्द्र के साथ रहेगा और कानकरेन्ट लिस्ट में नहीं रहेगा तब तक इस तरह की सरविस बनाना मेरे खयाल में स्टेटस का हक छीनना है। मैं तो साफ राय का हं कि जहां तक हो सके, सारे अधिकार स्टेट्स में चले जायें, केन्द्र से स्टेटस में बांटे जायें और स्टेटस के अधिकार भी जो नीचे की इकाइयां हैं उनको बांटें जायें । मैं केन्टीयकरण की मखालिफत करता है, इसलिये मैं इस प्रस्ताव का समर्थन तक नहीं कर पाइता; क्योंकि जब तक यह विद्या और कृषि आप केन्द्र का सब्जेक्ट नहीं बनाते हैं, तब तक इस इंग की सरविस बनाना टीक नहीं है, यह मेरी राय है।

श्रि गोडे मराहरि]

5053 if/on of cert

विद्या के बारे में मैं कुछ कहना चाहंगा। जगह जगह पर तो आप यह एक काडर बनाएंगे ग्राफिसर्स का, लेकिन जो विद्या के सब से बड़े कर्मचारी हैं, जो ब्रब्यापक हैं, जो स्कल से लेकर यनिवर्सिटी तक के अध्यापक हैं. उनके बारे में नहीं सोचेंगे, उनके वेतन के बारे में नहीं सोचेंगे, उनको जो अलग अलग हंग के बेतन दिये जाते हैं उनको एक तरह का बेतन देने के बारे में नहीं सोचेंगे ग्रीर जब तक उसके सम्बन्ध में हम एक नीति नहीं बनाएंगे तब तक हिन्दस्तान में विद्या भी ठीक नहीं हां सकती है, क्योंकि जैसाकि उत्तर प्रदेश में श्रभी हाल में ग्रापने देखा होगा---बहां सेकेन्डरी स्कल टीचर्स ने, सब ने हडताल में हिस्सा लिया. उन्होंने इम्तिहान में जाना बन्द कर दिया और उससे कितना नुक्सान हुआ, यह आपको मालम है। लेकिन यह नुकसान तो होना था और जब तक उनकी मांग के बारे में कोई अच्छी तरह से इन्क्वायरी नहीं होती, उसके बारे में कुछ नहीं किया जाता, तब तक उनको किसी न किसी रूप में अपनी बात को प्रकट करना ही था। इसलिए जब तक हम विद्या के बारे में बुनियादी तौर पर नहीं सोचेंगे कि देश में किस तरह की विद्या होनी चाहिये तब तक कोई कैंडर बनाने से फायदा नहीं है। मेरे कहने का मतलब यह है कि हमारे देश में इस समय विचा के सम्बन्ध में जो प्रणाली है उससे फायदा निकलने वाला नहीं है; क्योंकि इसको श्रंग्रेजों ने अपनी जरूरत के मृताबिक बनाया था ग्रौर वही प्रणाली ग्रभी तक चली ग्रा रही है। 11 वर्षों तक लड़के स्कलों में पढ़ते थे, वहीं जनरल एजकेशन खाज तक कायम है ग्रौर जब तक इस सिस्टम को नहीं बदला जायेगा तब तक देश तरक्की नहीं कर सकता है। मैं जानता हं कि इस सम्बन्ध में एक एज-केशन कमेटी निय्क्ति की गई थी श्रौर जिन लोगों को उसमें रखा गया है, उनका दिमाग भी वैसा ही भरा हम्रा है, जैसा कि अंग्रेजों ने भर दिया था। इसलिए मैं कहना चहाता हं कि जब तक बुनियादी तौर पर एज्केशन सिस्टम

को नहीं बदलेंगे, तब तक कुछ होने बाल नहीं है। इस समय जो श्रखिल भारतीय सेवाएं बनाई जा रही हैं इससे कोई फायदा होने वाला नहीं है ग्रीर मैं इसका समर्थन भी नहीं करता हं। ग्रभी तो यह कानन के रूप में नहीं आया है, जब यह असली रूप में श्रायेगा कि क्या थ्रधिकार होंगे. किस तरह का कैंडर बनेगा, तब इसके बारे में कुछ कह सक्गा। लेकिन मैं इस बक्त कुछ नहीं कहना चाहता हं ग्रौर न मैं इस प्रस्ताव का समर्थन ही करता है।

श्रीमती शारदा भागव (राजस्थान) : उपसभाध्यक्ष महोदय, हमारे गह-विभाग के राज्य-मंत्री जी ने जो प्रस्ताव रखा है उसके लिये मैं उन्हें बहुत बहुत बधाई देना चाहती है। मैंने पहले भी कई बार शिक्षा के बारे में इस सदन में अपने विचार प्रकट करते समय इस तरह के प्रस्ताव के बारे में ग्रपनी सहमति के विचार बतलायें थे। केन्द्रीय प्रशासन सेवाग्रों के संबंध में यह जी प्रस्ताव है कि कृषि-सेवा तथा शिक्षा-तेवा स्थापित की जानी चाहिये, मैं उससे बहुत सहमत हं। मैं यह कहना चाहती हं कि केवल केन्द्रीय शिक्षा तथा कृषि सेवाग्रों के लिये ही क्यों रखा गया है, और भी ऐसे विषय हैं जिसमें केन्द्रीय प्रशासन की सेवायें लाग होनी चाहियें ?

खैर, मझे आशा है कि जो प्रस्ताव हमारे गह-मंत्री जीशिक्षातया कृषि के संबंध में लाये हैं, उसी प्रकार का प्रस्ताव अन्य डिपार्ट-मेंटों के लिये भी लायेंगे। कृषि और शिक्षा राष्ट्र-निर्माण के लिये बहुत महत्व की चीज है। शिक्षा मानसिक भोजन है, जिसके पाने से व्यक्ति का विकास होता है, कृषि अथवा खाद्यान्न, शारीरिक भोजन है, जिससे आदमी के शरीर में ताकत बढ़ती है। इसलिये दोनों ही समाज के लिये इतने महत्वपूर्ण विषय हैं कि उनमें सुधार होना सर्वप्रथम स्नावश्यक

है। इसलिये मैं बघाई देना चाहती हूं कि यं दोनों विषय जो सबसे अधिक महत्वपूर्ण हैं, उनके बारे में हमारी सरकार ने केन्द्रीय प्रशासन सेवायें बनाने का विचार किया है।

मझे कभी कभी बड़ी हंसी ब्राती है यह सोचकर कि भारतवर्ष के राज्यों में डायरेक्टर ग्राफ एजुकेशन, सेकेटरी, डिप्टी सैकेटरी, आई० ए० एस० के लोग होते हैं जो शिक्षा के बारे में कुछ नहीं समझते हैं। यदि शिक्षा के बारे में, किसी प्राब्लम को लेकर कोई प्रिसिपल, हैडमास्टर या प्रोफेसर उनके पास जाता है तो उनको यह फिफ पड़ती है कि हमने जो कुछ कहा है वह उनकी समझ में भ्राया या नहीं, इसलिये बडी हंसी ग्राती है।

इसी तरह से डायरेक्टर आफ मेडिकल सर्विसेज में भाई०ए०एस० के धादमी हैं ग्रीर इसमें भी यही कठिनाई है। यह समस्या भी एक मानसिक समस्या है ग्रीर जब तक इस विषय के बारे में कोई भादमी अच्छी तरह से नहीं समझता है तब तक कोई भी ग्रादमी ग्रपनी कठिनाई उससे नहीं कह सकता है। इसलिये जहां तक इस महत्वपूर्ण विषय का संबंध है अगर इसको भी इन सेवाग्नों के साथ ले लिया जाता तो बहुत ग्रन्छा होता । स्वास्थ्य सेवार्ये समाज का तीसरा महत्वपूर्ण द्रांग है। इसलिये इस सेवाको भी अखिल भारतीय सेवा में लिया जाना ग्रावश्यक है।

एक माननीय सदस्य : यह सेवा आ च्की है।

श्रीमती शारदा भागव : तो मैं यह कह रही थी कि ये सवायें सारे देश को एक सुत्र में बांधने वाली चीज है ग्रीर इससे प्रत्येक व्यक्ति में ग्रथवा किसी व्यक्ति में से संक्-चितता ग्रथवा तंग खयाली दूर हो जायेगी। वैसे हम जातपांत का विरोध करते हैं और

जातियों को मिटाने का बहुत प्रयत्न करते हैं, मगर मैं यह मानती हं कि अन्नर शिक्षा के ग्रन्दर प्रान्तीयपन हो तो भी एक तरह से जातपांत को खडा करना है। इसका कारण यह है कि अगर एक प्रान्त से, एक राज्य से दूसरे राज्य में एक ग्रध्यापक को यानी शिक्षा प्रशासक को नहीं भेजा जायेगा तो वह कृप मंडक होकर रह जायेगा। उसको यह पता ही नहीं होगा कि दूसरे प्रान्त में क्या हो रहा है या केन्द्र में क्या हो रहा है ? ग्रगर इस तरह के व्यक्ति केन्द्र से राज्यों में ग्रौर एक राज्य से दूसरे राज्यों में नहीं . जायेंगे और वहां अपनी सेवायें नहीं देंगे तो देश को एक सुत्र में बांधने काजो उत्साह हमारा है बह पूरा नहीं होगा । इसके साथ ही साथ मेरी राय यह भी है कि हमारे सामने जो भाषाकी समस्या है उसको हल करने में भी हमें बड़ी सरलता हो जायेगी ग्रगर हम इस तरह की व्यवस्था करते हैं।

मैंने अभी अखबारों में पढ़ा कि मद्रास में वहां की युनिवर्सिटी के वाइस चांसलर कुछ प्रिसिपल्स तथा शिक्षा विशेषज्ञों की एक मीटिंग हुई थी ग्रौर उसमें विद्यार्थियों ने भाषाके प्रकृत पर जो रवैया ग्रंपनाया आरा उसको सही बतलाया गया । तो मैं यह कहना चाहती हूं कि अगर इस तरह की सेवायें होतीं जिसमें एक प्रान्त के शिक्षा प्रशासक या विशेषज्ञ दूसरे प्रान्त में जाते. आपस में मिलते जुलते, तो इस तरह की बात मद्रास में शायद नहीं होती। वहां पर जो कुछ भी हम्रावह केन्द्रीय शिक्षाकी पालिसी के खिलाफ जस्टीफाइड किया गया । पर इसके बारे में ज्यादा इस समय कुछ नहीं कहना चाहती हं। मैं यह नहीं कहती कि मद्रास में कुछ मुश्किल उन लोगों को नहीं है, उनको कठिनाइयां नहीं हैं ग्रौर 26 जनवरी से, जब से हिन्दी लागु हो गई, उनकी कठि-नाइयों को हम भूल जायें, यह बात भी नहीं है। उनकी जो कठिनाइयां हैं उन पर विचार करना केन्द्रीय सरकार का सबसे बडा

5058

(श्रीमती गारदा भागव)

कार्य है, परन्तु इस तरह की भावनार्ये प्रान्त प्रान्त में उत्तर दक्षिण में ग्रा रही हैं, इस तरह की केन्द्रीय सेवाओं के लाग होने से वें दूर हो जायेंगी, ऐसा मैं समझती है।

ग्रभी एक मेरे भाई ने जो उत्तर भारत के प्रान्तों तथा दक्षिण भारत के प्रान्तों की बात कही, उससे मैं सहमत नहीं हूं। मैं समझती हं कि यह उत्तर ग्रौर दक्षिण का जो अन्तर है उसको निकाल देना चाहिये। ग्रगर उत्तर के लोग दक्षिण में जावेंगे ग्रीर दक्षिण के लोग उत्तर में आयेंगे तो वे एक दूसरे की जरूरतों को, एक दूसरे की भाव-नाम्रों की, एक दूसरे की रीति रिवाजों की जानेंगे ग्रीर जो उनमें स्नम है वह अपने-आप मिट जायेगा । हमारे पालियामेंट के जो सदस्य साउथ से आते हैं, जब वे हमारे साथ सेंट्रल हाल में बैठकर बातचीत करते हैं--यहां स्पीच तो हिन्दी में नहीं देते हैं- तो कहा करते हैं कि दिल्ली में रहने की बजह से हमें हिन्दी में बोलने की काफी आदत हो गई है। मैं यह नहीं कहती हूं कि उन्हें अच्छी तरह से हिन्दी आ गई है बल्कि मेरे कहने का मतलब यह है कि मिलना जुलना यह एक बहुत ही श्रच्छी चीज है जिससे एक दूसरे को समझने में ग्रांर भाषा के ज्ञान को बढ़ाने में काफी मदद मिलती है।

जब इस तरह की राष्ट्रीय सेवायें हो जायंगी तब श्रपनी भ्रपनी प्रान्तीय भाषात्रों में इसकी परीक्षा हो । हमारे विधान के अनुसार हिन्दी राजभाषा है ग्रीर यंग्रजी सहभाषा है । जो व्यक्ति श्रपनी भाषा म या ग्रपनी प्रान्तीय भाषा में कोई परीक्षा देना चाहता है तो उसको मना न किया जाय। मगर चुंकि हिन्दी राष्ट्रभाषा मानी जा चुकी है, जायद कुछ दिनों के वाद सारे भारतवर्ष में हिन्दी में कार्य हो जायेगा, तो इस संबंध में मेरा मुझाव यह है कि जिलकी

भी हायर सविसेज हैं उनमें एक बात ग्रवस्य कर दी जाय कि जो व्यक्ति हिन्दी में परीक्षा नहीं दे सकेगा उनके लिए भी एक पर्चा ऐसा होना चाहिये जिसमें कम से कम हिन्दी जानने का प्रावधान हो ग्रीर जब तक हम इसकी कम्पलसरी नहीं करेंगे, तब तक यह हो नहीं सकता । मैं बहुत स्टैंडर्ड हिन्दी के बारे में नहीं कहना चाहती. मगर हिन्दी जब राष्ट्र की भाषा है, तो फिर एक पढ़े लिखे आदमी के लिये हिन्दी जानना लाजिमी हो । मैं यह नहीं कहती कि यह ब्राज कर दिया जाय, मगर जल्दी ही यह बात कर दी जाय कि जो पढ़े-लिखे लोग हैं, चाहे वे एम० ए० पास करें, या बी०ए० पास करें या राष्ट्रीय प्रशासन सेवा की परीक्षा पास करें, उनके लिये एक बहुत छोटे स्तर की हिन्दी का ज्ञान होना ग्रावश्यक हो ।

आगे मैं यह कहना चाहती हूं कि भाषा का प्रदन, जैसा कि मैंने कहा, यह केन्द्रीय प्रशासन सेवाएं हो जाने के बाद सपने घाप ही मिट जायगा । 1921 के पहले हमारे यहां केन्द्रीय शिक्षा सेवाएं थीं । तब श्रंग्रेजों का राज था, यह मैं मानती हैं। सौर स्रंप्रेजों ने म्राकर के हमारे देश को जितना ग़रीब किया, वह भी हम सभी जानते हैं। परन्तू मैं इसके बारे में यह कहना चाहती हूं कि जब 1921 में केन्द्रीय शिक्षा प्रणासन सेवाएं समाप्त हुई, तब से हमारे समाज में शिक्षा का स्तर मिरा है। उस समय के चाई ग्राप अपने नेताओं को देख लीजिये या शिक्षा विभारदों को देख लीजिये, उनके शिक्षा के ज्ञान को ग्रीर ग्राज के जो ग्रेज्यएट हैं, उनके मिक्षा के ज्ञान को ग्राप मिला कर के देख लीजिये कि उनमें कितना श्रन्तर है। मैं संग्रेजी श्रीर हिन्दी की बात नहीं कर रही हं कि श्रंग्रेजी कम हो गई है, मैं यह कहना चाहती हं कि ग्राज के बी० ए० पास की श्रीर श्राज से 30, 40 वर्ष पहले के बी० ए० पास की तुलना कर के द्याप देख सकते हैं कि पहले वालों का शिक्षा का ज्ञान ग्रधिक है ग्राज के ग्रैज्यएट्स से । इसका कारण मैं यह बताऊंगी कि पहले जब केन्द्रीय शिक्षा सेवाए थीं, तो उनमें लोग कम्पिटीशन से आते थे और उनमें एक प्रतिस्पद्धी होती थी कि हम केन्द्रीय सेवाओं में जायं। आज हमारे यहां कई प्रांतों में तो प्रांतीय सेवाएं भी नहीं हैं और कुछ में हैं। इस तरह शिक्षा को जिस प्रकार पीछे रखा गया है, उसके लिये अगर मैं अयेजी का शब्द "नेगलेक्ट" कहूं, तो यह मेरा कहना गलत नहीं होगा।

मैं तो यह भी कहना चाहती है कि जैसा कि हमारे शिक्षा मंत्री बहुत दिनों से कहते था रहे हैं कि इसको कानकरेंट सब्जेक्ट बना दिया जाय, मेरा तो मानना यह है कि उच्च शिक्षा की केन्द्रीय विषय बनाना चाहिये । चाहे हाई स्कूल के पहले की शिक्षा को ग्राप कानकरेंट सब्जेक्ट बनाइये या सभी प्रांतीय ही रहने दीजिये. मगर हायर शिक्षा को ग्राप जरूर केन्द्रीय बिषय बना दीजिये । जब एक व्यक्ति इतना शिक्षित हो जाता है, तो उसके अन्दर यह नहीं रहना चाहिये कि वह किस प्रांत का है या कहां का है या किसी प्रांतीय शासन से वह शासित है। इसलिये क्यों न वह ऐसा बनाया जाय कि सारे हिन्दुस्तान को वह एक समझे । मैं एक विद्वान जी० सी० चटर्जी साहब का एक ब्राटिकल पढ़ रही थी। एक अखबार में उन्होंने बड़ी अच्छी तरह से इस बात के लिये कहा है. जो मैं थोड़ा पर कर के सुना देशी हं:

"With the advent of diarchy, provincialism, communalism and nepotism began to be noticed. The LES, was replaced by the Provincial Educational Service, class I. Salaries were downgraded and other privileges reduced. The result was that recruitment to the P.E.S. (I) became purely provincial. Posts were generally filled by promotion and on non-academic considerations. In consequence, not only was there a deterioration of quality in collegiate institutions but also in educational administration."

तो मैं इसी के बारे में यह कहना चाहती हूं और प्रांतों के अन्दर एक और भी बात है। मेरा विद्वास है कि जब यह केन्द्रीय सेवाएं हो जायंगी तो ठीक रहेगा। यू०पी०एस०सी० के बारे में मुझे बहुत फेथ है और मैं समझती हूं कि यू० पी० एस० सी० जो सलेकान करत है, उसमें किसी तरह का फेबरटिज्म या नेपोटिज्म नहीं होता है। मगर जब तक केन्द्रीय सेवायें नहीं होती है, तब तक वही होता रहेगा, जो बभी हो रहा है कि बहुत में राज्यों में अपने अपने लोगों को अध्यापक नियुक्त करने वाली नीति चलती रहती है। इसके साथ ही साथ यह बात भी है कि जब तक यह विषय सबमुच में केन्द्रीय क्षेत्र में नहीं लाया जायगा, तब तक शिक्षा का उद्धार होना बहुत किंटन है।

एक बात यह भी कहना चाहती है कि भ्रापने यह जो कहा है कि यह प्रस्ताव मात्र है और इसके बाद एक बिल आयेगा और ऐक्ट वनेगा, इसके बारे में मैं सरकार से निवेदन करना चाहती है कि आज जब हमारे मिनिस्टर साहब इसका जवाब दें, तो अपनी एक नीति यह बतायें, बल्कि घोषणा कर दें कि हम इस समय तक यह बिल जरूर पास कर लेंगे। यह मैं मानती हं कि जब मिनिस्टी से कोई घर्जेट बिल घाता है, तो वह इस हाउस में या उस हाउस में धर्जेटली ले लिया जाता है भीर जरूर पास हो जाता है । इसीलिये मैं यह कहना चाहती हं कि खाली यह प्रस्ताच पास करके ऐसा न हो कि साल, दो साल या तीन साल तक वह बिल ही यहाँ न ग्राये । इस लिये महोदय, मैं ग्रापकी मार्फत मिनिस्टर साहव से यह प्रार्थना करता चाहती हं कि वे एक समय की घोषणा कर दें कि इस समय तक यह ऐक्ट बन जायगा और लाग हो जायगा ।

एक बात जो और है. वह वेतन के बारे में है। यह जो एज्केशन सर्विसेज या कृषि की सर्विसेज होंगी, इनके वेतन पर बहुत ध्यान रखने की आवश्यकता है। इनको आई०ए० एस० से किसी प्रकार भी पीछे नहीं रहना चाहि। ।नहीं को ब्या होगा कि इस तरफ वहीं लोग आयेंगे, जो छूटने से बचे होंगे या जो छटवल होंगे, यानी जो और सर्विसेज में [श्रीमती शारदा भागव] नहीं ग्रायेंगे और छटे हुये रह जायेंगे, उनमें से ही लोग इन सर्विसेज में ग्रायेंगे। इसलिये इनको किसी प्रकार यह न समझा जाय कि ये ग्राई० ए० एस० से कम होंगी।

मैं यह भी कहना चाहती हं कि ये सर्वि-सेज जब बन जायेगी, तो यनिवसिटीज में भी इम्प्रवमेंट होने के बहुत चांसेज हो जायेंगे। ग्रभी तो यनिवर्सिटीज में चाहे जिस व्यक्ति को वाइस चांसलर बना दिया जाता है या चाहे जिस व्यक्ति को रजिस्टार बना दिया जाता है और यह नहीं सोचा जाता है कि उसका पीछे शिक्षा से कितना सम्बन्ध रहा है। जब ये केन्द्रीय सेवाएं हो जायंगी, तो मझे परा विश्वास है कि युनिवर्सिटीज में कोई बाइस चांसलर की पोस्ट खाली होगी, तो उस पर कोई न कोई इंडियन एजकेशन सर्वि-सेज में से ही लिया जायेगा । मैं ग्रापको इसके बारे में अपना अनुभव बताना चाहती हूं। शायद मैं पहले भी इसे एक दो बार बता चुकी हं। मुझको अपनी राजस्थान यनि-वर्सिटी का बहुत बड़ा कट अनुभव है। इसका कारण यह है कि जब सन 1945 में राजस्थान युनिवर्सिटी बनी, तो हमारे एक डा० महाजनी, जो फरगसन कालेज के प्रिसि-पल थे, और जो बराबर शुरू से ग्राखिर तक एज्केणन का ही काम करते रहे, उन्होंने ग्रा कर के इस यनिवर्सिटी का जो निर्माण किया वह बहुत थोड़े पैसे से किया । उस बक्त पैसा कहीं से नहीं ग्राता था, तो भी जो थोडा पैसा उनको दिया गया, उसी से उन्होंने छ: वर्ष में इस युनिवर्सिटी का बहुत उत्थान किया और वह एक वड़ी अच्छी युनिवसिटी बन गई । उस समय मैं ग्रापको बताऊं कि यदि मुझे सही याद है तो-गलत होगा तो मैं उसे करेक्ट कर दंगी--शायद गवर्नमेंट श्राफ राज-स्थान उनको 30 हजार रुपये साल देती थी ग्रौर उसी में यनिवसिटी चलती थी ग्रौर सारे राजस्थान के जितने कालिजेज थे. वे सब उससे एफ़िलिएटेड थे और उन सबका एक्जामिनेशन उसी से होताथा। फिर उसके

बाद में ग्रापको बताऊं कि युनिवर्सिटी के तीन चार प्रोफेसरों की चेयर भी बड़े बड़े लोगों से रुपये लेकर बना ली गई । उनके बाद मि० जी० सी० चटर्जी वाइस चांसलर होकर ग्राये। वे भी शिक्षा विशारद थे ग्रीर शरू से शिक्षा के क्षेत्र में रहे थे। उन्होंने यनिवसिटी के लिये बहुत काम किया । परन्तु आज यह दुख से कहना पड़ता है कि हमारे बाइस चांसलर जो ग्राये हैं, उन्होंने कभी पढाया नहीं कभी लिखाया नहीं में ग्रापको बताऊं कि लाखों रुपये उनको यू० जी० सी० से मिलते हैं ग्रीर लाखों रुपये राजस्थान गवर्नमेंट से मिलते हैं ग्रीर वहां वडी बडी घालीणान बिल्डिंग्स बन रही हैं। मेरा सम्बन्ध इस युनिवर्सिटी से इसके जन्म से रहा है, बल्कि इसके पैदा होने से पहले मेरा इसके साथ सम्बन्ध रहा है । शिक्षा सेम्ब प्रेम है और शिक्षा शास्त्रियों के पास मैं पली हं ग्रीर उनके साथ में रहती ग्राई हं। इस लिये मुझे शिक्षा से प्रेम है और इस युनिवसिटी से भी प्रेम है। बल्कि इसके बनाने में भी मेरा ग्रीर मेरे मिल्लों का हाथ है। तो मुझे बड़ा द:ख होता है कि इसका पढ़ाई का स्तर इतना गिर गया है जब कि पहले जमाने से अब कम से कम सौ गुना ज्यादा पैसा मिलता है । खाली विहिडमें वन गई बड़े बड़े गेस्ट हाउस दन गये जब कि होस्टल की काफी कमी है। कोई धनपति ने पैसा दिया हो ऐसा नहीं, इसके लिए कोई कोणिश नहीं की गई। तो मैं यह कह रही हं कि अगर शिक्षा विशास्त होते तो ऐसा न होता। रोज सेनेट सिंडीकेट में झगड़ा होता है, रोज कहा जाता है कि पालिसी बदली जाय । तो मैं कहती हं कि शिक्षा विशारद जो हैं वे ही वाइस चांसलर होने चाहिएं ग्रीर ग्रखिल भारतीय सेवा हो जाने के बाद बड़े बड़े शिक्षा विशारद शिक्षा की ऊंची ऊंची पोस्टों पर ग्रायेंगे ग्रीर शिक्षा का स्तर जो नीचे गिरता जा रहा है वह जरूर ऊंचा उठेगा ।

Miss MARY NATDU (Andhra Pradesh): Sir, I rise to support this Resolu-

tion brought forward by the hon. Minister, Mr. Hathi. All my friends have spoken in favour of it because bringing these two Services under the Centre, most of them said, will integrate the country and the Services belonging to the Centre will bring North and South together. I have only one point to add to that. I say, if the Services will bring North and South together, how much more closer will the holding of one Session of the Parliament somewhere in the South bring us together? I also bring it up from another point of view. Delhi had been the capital for many many

AN. HON. MEMBER: Five thousand years.

Miss MARY NAIDU: Even more. And so many dynasties had this city as their capital. Dynasty after dynasty passed away and we, while teaching history, used to wonder if Delhi will only be the .graveyard of passing dynasties. So I feel that if we could take one Session away, either in winter or summer, to the South, in addition to bringing us closer together, it may help us to get away from that bad psychology or superstition of following the other dynasties and thus the very hardearned independence of ours may be kept for ever and ever, under our own home Governments without losing (he independence. So I request that the House may consider the point of sooner or later having any one Session somewhere in the South-either at Bangalore or Hyderabad. I would lure suggested Nagpur but again Nagpur would be a Hindi-sneaking area and that may not bring us together closer.

AN HON. MEMBER: It is in Maharashtra.

Miss MARY NAIDU: It is in Maharashtra but mostly they speak Hindi.

THE VICE-CHAIRMAN (SHRI AKBAR ALL KHAN): You address me. You know on what Resolution you are speaking?

Miss MARY NAIDU: Yes, but this concerns that Resolution because isvery Member had one common point to say and that is that this Resolution brings the North and South together. So I *ay that

we will become really one if there is one ion in the South. I know that our North Indian friends are very good and kind-hearted. The only thing is they do not understand us well because we are not closer. One Session will really make us one. That is all that I have to

Thank you, Sir.

SHRI N. SRI RAMA REDDY (Mysore): Mr. Vice-Chairman, I rise to welcome the Resolution moved by the Minister for Home Affairs. It is none too soon that this Resolution has come up. Agriculture has been the premier industry and this morning also, delivering the convocation address, Mr. Chagla was saying that agriculture is the lifeblood of the nation. But this agriculture has been suffering for a very long time. We have never made the country self-sufficient either in food or fibre. Our difficulties have been many. We have faced many a crisis with regard to food. This should not have been the state of affairs in this country if everyone had done his job well. Unfortunately under the various plans our performance in agriculture has not been any good. During the first Five Year Plan the agricultural growth was only to the extent of 2'9 per cent. During the Second Plan in spite of the enormous expenditure we had incurred on agriculture, our growth had' been only to a small extent. Our Plan postulated a growth of 5 per cent whereas we could achieve only 4 per cent. Unfortunately the setback in the Third Plan has been so great that all our hopes of rebuilding this country seemed to have been dashed. In the first year, in spite of the fact that our expenditure had increased by several crores-I do not remember but it is not less than Rs. 150 crores a year, whether it be on minor irrigation or major irrigation or power projects or Community Development and Co-operation or agricultural production programme and on alt these put together we spent Rs. 174 crores during the first year of the Third Plan- but the growth of agriculture that we were able to achieve was only to the extent of 1-2 per cent. During the second year we spent nearly Rs. 250 crores and in spite of that the setback was to the extent of 32 per cent. We went back. Instead of achieving any progress, we went back. The progress was on the minus

[Shri N. Sri Rama Reddy.] .side. During the third year the position ive increased only by 2-5 per cent. During fourth year, it is said that we have increased production by A'5 per cent. In effect we are where we were at the end of the Second Plan. This is the situation with regard to the agricultural position in the country.

Now what are the causes responsible for this? Of course money we have spent but results have not come. First of all every State has an Agriculture Department, big enough. Here in Delhi we see the Krishi Bhavan which is almost an empire by itself. I wonder if the entire Secretariat of the British times was as big as Krishi Bhavan of to-day. It was not, but still the results are not coming. We are spending money. Therefore it is worthwhile searching for the We have a big Extension causes We have in almost every Department. district an Agriculture Officer. Almost every zone has a research institute. After all agricultural production depends on the administration, true, and upon extension work, upon the research laboratory. harmonious coordination of all these three Departments will bring about an improvement in agriculture. That is the experience. Therefore let us see the position. I also studied in the Agricultural College way back in 1933. To those da\s the Indian Agricultural Service was there. There were only a handful of them. As soon as an officer was named as being in the Indian Agricultural Service, automatically respect towards that particular person came because recognition to the Agricultural Service was given mainly on the basis of merit and merit alone. I know the late Mr. T. S. Venkataraman of revered memory produced sugarcane. Even this morning glorious tributes were paid and how many crores and crores and billions and billions of rupees of national wealth have been increased on account of the small achievement which was produced in the Sugarcane Research Laboratory in Coimbatore by the late Sir T. S. Venkataraman, whose reputation is well known all over the country? Similarly, Sir, paddy. Similarly cotton, everything. Why? I would like to say about the research made subsequently that I have not seen such dynamic results of research in our agricultural institutes, in spite of the fact that enormously they have increased all over the country, 1 have not seen anything of the kind. Sir, speaking about the recent agricultural exhibition, the international Agricultural Exhibition that was held in Delhiunfortunately there is no Agriculture Minister here: I wish there were one here to hear this-in 1959 there was an Agricultural Exhibition in Delhi and there was a Chinese pavilion also. We need not run down China in every way. There was the bajra exhibited there by China, whose ear-head was as long as eighteen inches, the like of which 1 had never seen before, one of that size, in any of the research stations—1 have visited a number of them. I was not a Member of Parliament at that time but 1 wrote to the Agriculture Department here to procure me some seeds of that bajra but they wrote back to me to say that they were unable to oblige me, why, they refused to give me that seed.

liu: VICE-CHAIRMAN (SHRI AKBAR Au KHAN): Now we are dealing with the Resolution.

SHRI N. SRI RAMA REDDY: What I mean to say is that the efficiency of the Research Department, the efficiency of the agricultural administration, the efficiency of the extension, of all the three, must be improved. How can we improve? Certainly a status is necessary, a status is required in the work-a-day world; everybody is interested in it. It is because of want of status that the talent is not being diverted to the Agriculture Department. This is what I wanted to say. All this introduction was only to tell the House that the talent in the country is not being attracted to the Agriculture Department. Only the very average type of people are coming here, and therefore they are not able to produce results. Now when you are introducing this Agricultural Service, I hope recruitment to it will be done purely on the basis of merit and merit alone, whether it be in the Research Department, or elsewhere. Yesterday, the hon. Minister, while speaking about the possibilities of recruitment to the Indian Agricultural Service from various cadres of the

KHLAL HATHI: Only in

State, was referring only to the District Agricultural Officer, the Assistant Directors of Agriculture, etc. I would like to tell him that he has got to change his ideas. Otherwise, the functions of this Agricultural Service will never be completed. What is wrong? Why should you search for this Agricultural Service for people only from the State agricultural cadres? What has happened, Sir? I would like to tell him; he has got to search for talent from among the farmers. Among the farmers there are intelligent people. They have taken to agriculture and they are doing progressive agriculture. They actually labour night and day. They are working there. But do you want them to confine themselves to soil alone for all time to come? Every man, whether in private service or in Government service, whether in agriculture or in some other department, wants promotion and still further promotion and still further promotion;, his limit is the sky. But what about a; farmer? Supposing an agricultural graduate or any other well-educated person goes and settles on land and carries on farming and becomes a very successful farmer, a scientific farmer, why don't you search for talent somewhere there? Why don't you keep it open for such people? Let them also be recruited if deserving. I hope it will be done. I know, there was one Simpson—I believe he was Simpson; if I am wrong, please excuse me-and such a person, he was just a farmer in England, and he was chosen as the Director of the Dairy Research Institute in Bangalore. It was way back in 1927; he was our great friend and of our respected Gandhiji also, and Gandhiji spent days in that Dairy Research Institute learning dairy farming. I am talking of the days in 1927, Sir, and no director today has excelled him. The dairy scientists in the various institutes tell me that the progress that has been made in dairy research since is nothing more than what Mr. Simpson was able to achieve in the years 1927—30. He was just a farmer; he was recruited and sent over here as Director of the National Dairy Research Institute— then it was called the Imperial Dairy Research Institute. This is the position. Therefore the hon. Home Minister must keep it open to all the farmers irrespective of . . .

198 RSD.—5.

Shri JAISUKHLAL HATHI: Only in the initial stages it will be encarded by those who were in service already, but in course of time it will be open to all who satisfy the basic requirements.

SHRI N. SRI RAMA REDDY: But yesterday you were not good enough to say so. I thank you very much for giving this assurance now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has taken full note of it.

SHRI N. SRI RAMA REDDY: Another reason why an Indian Agricultural Service should be created is—everybody has spoken about it-to have an integrated picture of the entire country in the field of agriculture, there must be an efficient administrative system. Surely, on the administrative side also the Indian Agricultural Service must be created. But what has happened to the research man? He is never mentioned or considered in matters of promotion to high posts. Should he ever be confined to the research laboratories and should he ever be contented, with the test tubes and the experiments he makes with them and things like that? Unless you keep this attractive career open to the research man also, the research man will not be sticking to research work only for ever and be contented with that remuneration, and the talent from the research side will probably flow towards the administrative side. Therefore I would like hon. Minister to consider that the scope and possibilities of the Indian Agricultural Service are kept open to efficient men in the research laboratories also, and the research man is the most important man in agriculture; he should never be neglected. Only this morning I saw various students, very talented students being given doctorates, etc.

SHRI BHUPESH GUPTA (West Bengal): Where?

SHRI N. SRI RAMA REDDY: I would like to quote from . . .

SHRI BHUPESH GUPTA: *I* read in the morning papers that a doctorate was conferred on Shri Gulzarilal Nanda by the Magadh University.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): YOU have to address me; a senior Member like you should not forget.

SHRI BHUPESH GUPTA: Yes, Sir, Shri Gulzarilal Nanda has been given a doctorate.

SHRI N. SRI RAMA REDDY: Sir, the Royal Commission on Agriculture did yeoman service and made several recommendations to solve the problems of this country. They in 1930 recommended the scale of the Indian Agricultural Service for Class I appointments since recruitment to the Indian Agricultural Service ceased in 1924 because of the Constitutional Reforms of 1919. Then subsequently came the Report of the Agricultural Administration Committee, popularly known as the Nehemiah Committee Report. They have said that it is an imperative necessity, in order to tone up the administration of the agricultural services, that the Indian Agricultural Service should be revived. Once again our late Prime Minister has also said—it is quoted on page 12 of the Report—with regard to the agricultural service:

"In order to get the best results, the top positions in the Agriculture Ministry and the Agriculture Department in the States should be manned by technical men with practical experience of agricultural problems and these men should be allowed freely to operate en their budget allotments

Sir, I just wanted to say a word more about the research work which is going on in the country.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You have already said, Mr. Reddy.

SHRI N. SRI RAMA REDDY: This is what I wanted to say there. It is not very satisfactory. Let this point be taken note of. There should be a proper agricultural service, very efficient, it shall not be done on the basis of any favouritism or anything like that. The top most men in the country must be made to man it and it must also be made necessary, that if

they do not function properly, there must be option for removing them from the cadre without referring to the usual procedures, service rules, etc. If such a thing has been done, this country will probably prosper. For thirty years or thirty-five years, it is said, we have not made any progress with regard to agriculture, end at least now you must start doing it.

Thank you very much.

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, I extend warm support but at the same time I must express my misgivings about the implementation of this Resolution. This Resolution seems to me like putting the cart before the horse. There has so far not been an agreement on the broad fundamentals about Centre-State relationship in our country in respect of language. As long as the threelanguage formula is not accepted and implemented in the right spirit in the non-Hindi-speaking regions, it will not be possible for us to create the all-India Services, because the all-India Services of the kind just sought to be created by this Resolution can function only en the basis of the proficiency of the members of the Services in the language if the Union. The language of the Union, twenty or twenty-five years hence, may be Hindi alone—English may disappear—and as long as the non-Hindi-speaking States do not implement the three-language for mula, it is not possible to create the fill-India Services.

The second point that I would like to mention is that Mr. Brahmananda Reddy, Chief Minister of Andhra Pradesh, has said yesterday that there should be an equitable share for the States in Ihese Central Services. I believe that this has got reference to the quota system suggested here to meet, or as a solution of, the language controversy. As long as an all-India Service is based on a quota system it will lead to bitter State rivalries and I do not think that any all-India Service can function on an effective basis when the quota system determines its composition.

SHRI NAFISUL HASAN: Efficiency will go down.

SHRI A. D. MANI: Whenever any kind of representation goes on grounds other than merit, then merit will suffer and a quota system will militate against efficiency

The next point that I would like to mention is that once an all-India 3erviee is sought to be created, there ought to be a plan of recruitment to that all-India Service. I went through the detailed verbatim report of Mr. Hathi's speech and I did not find that he has got any final plans in this respect. He has got to consult the States and there has to be an interchange of opinions between the Centre and the States. But as long as the nucleus of the service is recruited by the State we may rot have an efficient all-India Service. If we want that kind of efficiency, then as in the case of the LC.S. there has to be r-ome kind of a centre constituted for the matter of recruitment, and that even for the subordinate members of the service. I have always been of the opinion that in order to impose impartiality in the matter of selection of members of the Provincial Services also, a Centre's representative as far as possible should be associated with the local Public Service Commission, who may be sitting three in the capacity of adviser, to see that things are done impartially.

SHRI JAISUKHLAL HATHI: That will be done by the Union Public Service Commission

SHRI A. D. MANI: But then a part of the Service, 33-1/3 per cent the hon. Minister has mentioned, will be recruited by promotion and I am only mentioning this. When we are thinking in terms of an all-India Service, we have to think also in terms of all-India recruitment, and it may be necessary even for the subordinate services, to have some kind of coordination between the Centre and the States in the matter of recruitment.

The fourth point that I would like to make is that these Services will function effectively only when there is a sense of direction of university education in the country. What is going to happen in the next few years is that universities will be conducting examinations in the local re-

gional languages and neither Mr. Chagla nor anybody who may succeed him in the Ministry will have knowledge of what is happening in the universities. We may not have a fairly even level of university education all over the country. :Jome States may be making more progress than other States in the matter of university education. It therefore, necessary, when Government thinks of creating an all-India Service that they should also have a policy of giving a broad direction to university education in the country. In what subjects are we going to specialise? All this has got to be decided in consultation with the Centre and the States.

The fifth point that I would like to >rsake with regard to these two services, the Indian Agricultural Service and the Indian Educational Service is this. The mid-term appraisal has pointed out that agriculture has suffered in the States because the terms and emoluments which had been offered to the members of the Agricultural Service have not been satisfactory. We have always regarded the Indian Agricultural Service as some kind of second-class service and I am very glad Shri Sri Rama Reddy made a reference to the traditions of the Indian Agricultural Service. It was considered an honour by a person to be a member of the Indian Agricultural Service. If we are going to have an effective Agricultural Service, if we want to increase food production in the country, then we must offer better salaries to the members of that service. It may also be necessary for Government to offer higher salaries to the members of the Indian Educational Service because as memberr of the Government are aware, today the position has risen when our most competent candidates who pass out of our universities are unwilling to offer themselves as candidates for the I.A.S. examination. We cannot get very good teachers unless we pay them good salaries. When the Government thinks of creating all-India Services in respect of the two categories mentioned, and also in respect of the other categories which have been approved by a Resolution of the House some years ago, it is necessary for the Government to appoint a Commission to go into the question of pay-scales of these all-India Services. We want to get the best materials for our all-

[Shri A. D. Mani.] India Services to man them and I am sure if the Resolution is implemented in the proper spirit, and if we strengthen the Central Government's influence .in the States, we may retain not only the structure of unity but also the spirit of unity in the country.

5073 Creation of certain

I would finally conclude by saying that this is a matter which deserves t.upport from all sections of the House. I would like the Minister of Home Affairs to be clear in his mind. There should be complete agreement on fundamentals of these all-India Services, because we do not want the same fate which has fallen on the Official Languages Bill to fall on this Resolution also. There must be complete agreement between the States and the Centre. I am in agreement with Mr. Gaure Mura-hari when he said that this matter should have been discussed in the State Legislatures. I know that the Congress Party is in power in all the States, but even so, a discussion of this matter on the floor of the State Legislatures would have created the appropriate public opinion for the creation of these all-India Services. Thank you.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I would like to support the Resolution which was moved by my hon. friend Mr. Hathi in a very lucid speech yesterday. The Resolution is, I think, of a simple character. The Resolution says that there should be constituted an all-India Agricultural Service and an Indian Educational Service, that is to say, so far as general education and technical education are concerned. I think it is unnecessary for us to go into the question of language or into other details at this stage. We shall h;>ve time to discuss them when we have concrete proposals for the creation .if these Services before us.

I should like to say that I am in favour of the creation of these Services on an all-India basis, not because they will necessarily create national integration, not because they will necessarily bring about what is commonly called emotional integration, but because this will increase the efficiency of both Agriculture and of Education.

I will talk something on Education. We need an abler type of educationists than we have today in our country and the difficulty is that you will not have the abler type of educationists unless you nave a wide basis of recruitment. The credit of

the U.P.S.C. stands high. It is 4 P.M. regarded as an impartial agency

for recruiting young men to cur services. For the functioning of democracy, it is necessary that you should hive good services. I do not know whether you are going hereafter to have good politicians but if you have bad politicians and bad services, then your country will verily go to hell. That I think is what I visualise for this country if both the-politicians and the services go down in character. I mean no exception.

SHRI BHUPESH GUPTA: What kind of politicians do you have, good or bad?

SHRI P. N. SAPRU: I am not going to discuss that.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): YOU go on with your speech,

Dr. Sapru. Mr. Bhupesh wants to drag you.

SHRI P. N. SAPRU: I think it is desirable for us to have recruitment on ?n all-India basis because we want to attract the best material for our educational services. May I, however, make it clear that I do not visualise that university services will come within this category? I know that they will not but I am making my position clear in regard to this matter. I think that the principle of university autonomy deserves to be respected and I have looked at the question from the point of view whether the principle of university autonomy has or has not been respected. I think the Resolution, as framed oy Mr. Hathi, respects the principle of university autonomy.

Now, there is just one little matter that I would like to say about the educational services. You know that we have at the moment in our States Class I Educational Service officers. Now, these officers are the successors of the old Indian Educational Service. Some of them are directly

recruited while others, I think, are promoted

SHRI NAFISUL HASAN: Most of them are promoted.

SHRI P. N. SAPRU: Possibly most of them are promoted but I think their claims to inclusion in the all-India Educational Service, when it is constituted should be borne in mind. I know that some of the direct recruits to class I of the State Educational Service are men of high education. 1 know that some of them are wranglers; some of them have taken good degrees in foreign and our universities and they are capable of imparting education on scientific lines in languages whish are capable of givina expression to scientific ideas. I would, *herefore, like this to be, borne in mind by the Government while •constituting the all-India Educational Service. May I also say tnat viewing the question from a wider point of view, I think that the time has come when we should seriously consider whether university education, including research should not be made a concurrent subject? Our output in research has frankly been poor. It has been poor in fundamental research, in applied research. Though we have been spending large sums of money on research. we have not been getting the returns that we were entitled to. I think that Central direction will help us to get a better type of person for our research.

The other day I was coming from Allahabad to Delhi and I met a young fellow. He was travelling with me and he had just returned from the United States. I thought he was a very brilliant fellow, looked very brilliant and he gave me some ideas on education in the United States which he had visited recently and tiien he asked me a question which made me wonder what answer to give him as an honest and conscientious man. He said. "Look, I have had some offers here and 1 have offers of appointment in the States. Should I go to the States or should I stay here?" It was not easy . . .

THE MINISTER OF EDUCATION <SHRI M. C. CHAGLA): I am surprised that</p>

my hon. friend has any doubt about what answer to give.

SHRI P. N. SAPRU: It was not an easy question for me to answer because . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He had to think of his own State.

SHRI M. C. CHAGLA: He is a conscientious man.

SHRI P. N. SAPRU: He had some creative ability and I am not sure that in our institutions scope is given for the full development of one's creative genius. I answered him as a patriotic Indian with mental reservations that he must give of his best to this country. What I want, therefore, to emphasise is that it is our duty to give to our young men the very best facilities that we can for the development of their creative faculties. A nation can neglect basic scholarship and research at its cost. We have got very great plans: we want to do many wonderful things but we shall not be able to do those wonderful things and we shall not be able to carry out those wonderful ideas unless we have men who are capable of giving the right direction to our educational efforts. The difficulty is that our young men are not getting what I would say a fair chance in some of our institutions, and it should be our endeavour to see that they do gel it. Therefore, I think it is desirable that the Central Government which has comparatively vast resources should have control over general education and over technical education particularly and we need to have the best type of men in our technical institutions. I would support this Resolution on these grounds.

Many other questions of a relevant or irrelevant character have been raised in regard to this Resolution. I do not think it is necessary for me to go into them. It is not necessary for me to go into the question of language. It is not necessary for me to visualise a time when the people of Andhra will not be able to understand the people of Uttar Pradesh, when the people of Uttar Pradesh will not be able to understand the people of Madras. I hope that our statesmanship will be able

[Shri P. N. Sapru.] to avoid situations of that character. I would like therefore steps to be taken in consultation with their Legislatures Tor the creation of these Services as speedily as possible.

[THE DEPUTY CHAIRMAN in the Chair].

In creating them we should respect as far as possible the vested rights of the members of the Class I of these Services. This applies both to the Agriculture Service and to the Education Service.

Madam, I do not wish to exhaust ihe patience of the House by taking any more time. I would like to say that I give TO this Resolution my unqualified support, my wholehearted support, and I congratulate Mr. Hathi on the able manner in which he moved the Resolution yesterday.

THE DEPUTY CHAIRMAN: Shrimati Sathe.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra): How much time do I get, Madam?

THE DEPUTY CHAIRMAN: Just five minutes.

TARA RAMCHANDRA Shrimati SATHE: Of course I must thank you for having given me this opportunity.

THE DEPUTY CHAIRMAN: You make your last points first.

RAMCHANDRA TARA SHRIMATI SATHE: I want to support this Resolution before us. I wish it had been brought by the hon. Minister earlier and if it had been done it would have been possible for us to see the favourable results of it by now. Anyway it is better that we are having this at least now.

Now, agriculture is an important subject because we know-j^rf ^erpg-VTTlfvr I Besides these we have got no other words to impress the importance of agriculture. From the British days the Collector and the D.S.P. used to be very important. The Collector used to be in charge of revenue and law and order used to be handled by

(he D.S.P. Because of this these two were getting all the honour and prestige and the oiher officers were not being treated on par with them. As a result of this Resolution tlu Director of Education and the Agricultural authority would be treated on par with the other officers. Agriculture has been a sort of a neglected subject. Though we had increased production to an> extent, due to increase in population we have not been able to meet all our needs sufficiently and it is very humiliating that we are importing so much of agricultural products. Technical education is also very important and we have need for technical men because this is the age of atomic, energy. If we want to have intensive agriculture we have to use atomic energy and for that technical knowledge is necessary. With the creation of this Central Service we will be able to have men with technical knowledge and so the States have gladly pecepted that the Central Government should take up this initiative.

Now I come to education and because I have very little time I have to compress my ideas in a few words. Technical education is important because we are trying to go deep down into the sea and try to find out what is there; we are also having researches into space. For all this technical education is necessnry and by this Resolution we will have uniform standards everywhere. And this is a great thing at this jimcture because we have some universities which give 60 per cent marks and bring out so many first class graduates while there are so many others which give 70 per cent for their first class graduates. So it is necessary to have some sort of uniformity in these things and therefore I support this Resolution.

The States Reorganisation Commission as well as the Law Commission have referred to some points in this connection, ana I would like to point out some of them. Firstly it has been said that the entire country should be treated as one unit and secondly if the entire responsibility is on the Centre there will be an all-India outlook. There are various other points but I do not want to go into all of them in detail.

Now, the Law Commission has said that there should be an all-India Judicial Ser-

vice. I was thinking that our hon. friend, the eminent Judge, who spoke earlier, will refer to it but as he has not, I would like to refer to it. In its Report on page 167 in para 15, they said:

"We are definitely of the view lhat a proportion of the higher judiciary should be recruited by competitive examination at the all-India level so as to attract the best of our young graduates to the judicial service. This measure will enlarge the field of selection and bring into the higher judicial service a leaven of brilliant young men who will set a higher tone and level to the subordinate judiciary as a whole. The personnel so recruited will be subjected to an intensive training."

This is a matter which should receive Government's attention.

Now references were made to provincialism, communalism, linguism, casteism. We should not have these petty things. They are very dangerous for our country and we should be above these things. Our sanskriti tells us that we should be above these petty things. We must give up the narrow outlook because we say that there should be peaceful co-existence. Regionalism, communalism, all these things should be rooted out otherwise they will shatter our national unity. We must resist them with all the force at our command. When the Britishers were they were coming here from over 7,000 miles away. They were ruling us but whoever came here used to learn the local language of the people. Similarly our officers should also be able to lea'n five or six languages. When such all-India cadres are formed those people should be given training in five or six languages so that they may be able to go to any part of the country and so that they can be transferred from State to State. So we should not have these petty things in our minds.

Madam, when we enter Parliament and the Central Hall there is a writing which says:

ग्रयं निजः परोवति गराना लघ्चेतसाम्। उदारचरितानां त्वसधैव क्टंबकम् ॥

We are thinking in these terms. I request that when we constitute these Services we should see that these Services develop a broad point of view, that only merit gets* priority, that those people are given the necessary training, so that they will be able to give their best to the country. With these words, Madam, I support the Resolution.

I am thankful to you that you have given me a few minutes to speak on this.

THE DEPUTY CHAIRMAN: Mr Abdul Ghani; five minutes.

SHRI JAISUKHLAL HATHI: Madam Deputy Chairman, I am really thankful to all the Members who have supported this Resolution. If the speeches made on the floor of this House are any indication of the opinion of the House, as it should be, I have no doubt that the Resolution would be carried not only by a majority of two-thirds of the Members present and voting, but perhaps unanimously.

Three Members opposite expressed some doubt, but I am sure that, having heard the views of the other Members, they might have been convinced, in terms of the Resolution, that it is necessary and expedient in the national interest that Parliament by law should provide for all-India Services for these two subjects, viz., agriculture and education. But if they have any doubts yet—though I am sure they have none—I shall try to clarify those doubts. I am also thankful to the Members who have made very useful and constructive suggestions, which the Government would certainly bear in mind at the time of drafting the Bill for this purpose. It may not be possible for me to deal with all the suggestions which have been made here, but I can assure the Members that each one of the suggestions that they have made will be considered and we shall try to incorporate as many of them as could be done or as are necessary.

t[] Hin'di transliteration.

[Shri Jaisukhial Hathi.]

Shri Ruthnaswamy, to whom I am thankful for supporting this Resolution and for wholeheartedly endorsing the need for having an all-India Educational Service, wanted to know why it was necessary to have an all-India Agricultural Service. My reply would be that it is necessary from two points of view. One is the importance of the subject. Shri Sri Rama Reddy very elaborately dwelt on the subject, about the importance of agriculture. Today although in terms of importance it is really a very important subject, so far as the Services in this department are concerned, it is a minor department. The States have not been giving that importance to this subject which it deserves. As has rightly been said by some other Members, he may be a junior IAS man, maybe Secretary or Deputy Secretary, but when these technical persons go, they have to approach him and there is a sort of inferiority complex. These agricultural, technical officers are not given that importance. On the one hand, we want to increase agricultural production, while more than half of our national income comes from agriculture . . .

SHRI BHUPESH GUPTA: No. It is 44 per cent now.

SHRI JAISUKHLAL HATHI: While we want more and more production from the agricultural sector, from the farmers, we are not doing that much to the Services. It is, therefore, to attract better talent, young men to the field of agriculture that it is necessary to raise the status of the Services in agriculture. He. however, said that there are colleges in the States and these colleges do provide for agricultural officers. Why should we have an all-India Service? The question is that in each State at the most there may be one or two posts at the highest level and brilliant boys coming out from the colleges may be more than the posts vacant. Secondly, if there are no prospects in that particular line, people may not take to, agriculture, because every young man is keen to better his prospects and would like to have a better career. By making it an all-India subject, we have greater chances of bettering the prospects of young people and when we have an allIndia Service, these bright boys could be attracted to this Service. When others also see that they have brighter prospects more and more will be attracted towards education in the subject of agriculture. It is mainly from this point of view. In addition to that, all the factors that I mentioned earlier, i.e., efficiency, national integration, etc. are, of course, there.

Shri Chordia dealt with two or three points. I am happy that he also supported the Resolution but he wanted to know why there was so much of delay. I may state for his information that the Committee to deal with the question of the reorganisation of agricultural Services was appointed in 1958. The scheme was drawn up, after their report, on 9th August, 1963. A meeting of the State Agriculture Ministers was convened in September, 1963. Preliminary discussions took place in 1964. It was finalised in 1965 and I have come before the House with this Resolution. Therefore, there is no question of delay. Still if it shows anything, it only shows the anxiety of Mr. Chordia to see that these Services are constituted as early as possible. I am glad that he holds that opinion.

The other point that he raised is In regard to people from selected.

The other point that he raised is recruitment he is afraid particular States are selected.

this

that

not

SHRI V. M. CHORDIA: It is a fact.

SHRI JAISUKHLAL HATHI: Now. if it is a fact, it may be that he anticipated the reply that people from these States do not perhaps try for these competitive examinations. If he has a complaint on behalf of his State, I have also the same feeling for my State. The reason I know is that many people from my State like business and not service. It may be that either they are not attracted or they care i for some other higher jobs or they do not want Government jobs. The private sector may be more alluring to them. But so far as the examination, the selection is concerned, it would not be fair on the pan of the UPSC to say that they would select from particular States and reject from other States. But the other point he made was that these officers should be

more mobile, that is, they should not stick to the Centre, they should also go to the States. I agree with him that this is a department where field experience is very necessary, and therefore the officers who are selected here. when they are allotted to the States, should not remain here for a very long time but should ultimately again go to the States. Otherwise the very essence of pooling the experience and utilising the experience of the Centre between the Centre and the State and vice versa would itself be nullified. To that extent I agree with him.

SHRI AKBAR ALI KHAN: I think you should satisfy Mr. Chordia. Will you enlighten the House in regard to the proportion of each State in these all-India Services?

SHRI JAISUKHLAL HATHI: Regarding the proportion of each State, the figures unfortunately I have not with me.

The other point that was raised was that by creating these all-India Services we are centralising or giving more power to the officers who are working in the States and that they are not amenable to the discipline of the States. It was also said that by this they would always look up to the Centre, and whenever a disciplinary action had to be taken, it was only the Centre that could take it. I may for the information of the hon. Members state that if the existing rules are any indication as to what will happen to these Services, then any disciplinary action to be taken can be taken by the State in which the officer is at that particular time serving. But it is only if a major penalty or dismissal or removal is to be inflicted the Centre comes in. Otherwise an) other penalty, except these two or three major penalties, can be inflicted by the States themselves, and therefore there is no question that because they are from the Centre they will not be under the discipline of the State. But discipline is not merely obtained by punishment. There is something more which can create a disciplined official. When we talk of efficiency, when we talk of the standard of recruitment, higher standard, when *.ve talk of talents, we have to look to the advantages that we derive from these all-India Services

rather than look to the only question of centralisation or decentralisation. There is no question of centralising the powers in the Central Central Government. The Government has even otherwise enormous powers, and merely having some power of punishment or disciplinary action over the officer does not add anything. It is not even a small particle of the vast power which the Centre exercises in different fields in the country.

The other point that was raised was the need to learn the language of the State to which they are allotted. This is a very necessary and useful suggestion, but I may say that even at present it is so. Only a few days back I was talking to an officer from South India, and the reply he gave me was in my language, Gujarati. I wondered because I did not know that he knew it and asked him whether he was the officer speaking with whom I wanted to speak. He said: "Yes, Sir. because I will be allotted to Gujarat and I know Gujarati." We have other officers. Collectors, who pick up the language of the State in which they are serving. But that is necessary because when the Agricultural Officers have to work, it is not simply that they have to work in the offices. They have to go to the districts, go to the fields, go to the farmers and other officers there, and therefore they must know the language of the State in which they are serving. Therefore, that is already being done, but in these Services care will be taken to see that the officers learn at least the language of the State where they are serving. But that is already in practice.

Then the point was raised that these officers are only administrative officers-Mr. Sinha raised the point. Actually these are not administrative or Secretariat officers. They are technical officers dealing with development of agriculture. They are District Agricultural Officers and Deputy Agricultural Officers, and below them are non-gazetted officers. Therefore they are directly people who will deal with the technique of agriculture. Therefore, it is not merely.the Secretariat work that they will do. They will do the actual agricultural extension work. Therefore, all the knowledge and all the experience which they have got will be given

[Shri Jaisukhlal Harhi.] the lowest officer there, and they will not simply look to the files but look to the actual development of agriculture. On that score there need not be any anxiety.

Then Shri Sri Rama Reddy said why we should restrict the selection only to these officers. Now I may clarify the position that it is not being restricted to these officers. It would be an open recruitment. Anybody, a young farmer, a young man, anybody who has qualified himself, will be eligible to these Services, and therefore there is no question about that.

SHRI N. SRI RAMA REDDY: But age restriction should not be imposed.

SHRI JAISUKHLAL HATHI: That is another question.

Another question that was mentioned by an hon. Member from U.P. was about the quota of promotion. He asked whether they will be all promoted or 25 per cent or 50 per cent or what it would be. Today, as I said, it is only a broad outline, and in a broad outline we have suggested that the existing officers who are already working in certain posts in dilferent States will be selected and they will be encadred. So far as the State is concerned it is a matter which we will decide later on. Therefore, there is no question at present of laying down anything or enacting anything. That we will have to discuss even otherwise.

Shri Murahari scented a device of perpetuating English through or by creating these all-India Services. Far from it. He said that this is a device to perpetuate English and it is therefore that these all-Jndia Services are created. I may say that this is not a new pattern. There is already an existing pattern in the I.A.S. and the I.P.S. There are competitive examinations which are held and people are recruited. Whatever will be the future medium of the examinations to be held at the all-India level, whether the medium is English and Hindi and other regional languages, whatever will apply for other Services will also apply to these Services. It is not that this is being brought only with a view to perpetuating English. But this is the general theme which members

of that party have taken. Even when the Resolution was discussed last time, these were their three points: first, you are giving more control to the Centre; secondly, why not first make it an item of the Concurrent List and then make it an all-India Service; thirdly, why not go to the State-Legislatures, take their opinion and then come here? But the Constitutional position is very clear and the position is that we are not required to go to the State Legislature for this purpose; it is only that we have to carry the States with us, and in doing so, we have consulted all the Chief Ministers and the Chief Ministers agreed. Then, suppose two or three States had not agreed, then also we could have brought forward this Resolution. But as I said yesterday, we go in a democratic manner like consultations, negotiations and persuasion until we could get the support of the States who had not agreed. But it is not at all incumbent to have the-views of the Legislature.

SHRI NAFISUL HASAN: This House represents all the States.

SHRI JAISUKHLAL HATHI: I mention that this House is the Council of States—this has to be realised-and since all the States' representatives are in this House, this House has the right and privilege to pass this Resolution.

SHRI P. N. SAPRU: It is superior to> the . .

SHRI MULKA GOVIND A REDDY: There is no excuse to ignore the State Legislature.

SHRI JAISUKHLAL HATHI: It is only an argument to delay a matter of procedure, which is not at all warranted, which is not necessary and which is not in any way required, and therefore there is no question of any excuse. This is what is provided and what we are doing . . .

SHRI A. B. VAJPAYEE: We are here to represent the States.

SHRI JAISUKHLAL HATHI: We are here to represent the States, therefore it is not at all necessary.

SHRI MULKA GOV1NDA REDDY (Mysore): There is the Lok Sabha.

5087 Creation of certain

SHRI A. B. VAJPAYEE: Anyway, the Resolution cannot come up in the Lok Sabha, it can come up only in the Rajya Sabha

SHRI JA1SUKHLAL HATHI: It cannot come up there, it can come up only here. The Lok Sabha has not the power to pass .this Resolution, it is only this House.

I will come to Mr. Mani's point. Mr. Mani said, why put the cart before the herse? Now, my reply would be: Let us first decide whether we want to travel or we do not want to travel. If we want to travel, then we shall think of putting the horse before the cart, we shall not put the cart before the horse. If we do not want to travel, let us not discuss. The question is not whether the cart shall be before the horse or the horse shall be before the cart, here the question is whether we want all-India Services for Agriculture and for Education. If we want to have them, then let us first pass the Resolution. After we pass the Resolution, let us decide what should be the language for the examination, whether it is going to be English or whether it is going to be Hindi or whether it is going to be the regional languages.

I quite appreciate one point of his that when they are recruited and sent to the States concerned, if they do not know the language of the State, naturally there will be a handicap. I say that even otherwise, as it is, in everything, whenever the candidates prefer any particular States, they should know the language of the States which they prefer. And therefore, as he rightly pointed out, if the three-language formula is implemented, then this difficulty also would be mitigated to a very great extent. Therefore, let us not unnecessarily bring in this question at this stage. We know that the question of language is a delicate one. It has been considered, debated and discussed not only in this House but elsewhere and everywhere. So far as I am concerned, I have come with this limited Resolution. I understand that it may have its implication, it will have. Whatever we decide for the other competitive examinations of all-India Services, we sh::ll also decide the same thing for these. That is all the more reason why we should not make a beginning. If we are afraid of all the future things that are going to happen, then we cannot move forward. Therefore I say, rather than think whether we are putting the cart before the horse or we are putting the horse before the cart, let us decide to get both the cart and the horse and then decide whether we want to travel or we do not want to travel. If we want to travel, then we will manage to put the horse before the cart. Then we shall get a charioteer and travel and go on. But if we do not decide to travel, then nothing will happen.

These are the main points which the hon. Members ureed. I do not want to take more time of the House. I am extremely thankful indeed to all the Members who have supported this Resolution and I am sure, Madam, that the House will carry this Resolution not only by a two-thirds majority, but unanimously, and let us show to the country the need for such Services.

THE DEPUTY CHAIRMAN: I will now put the Resolution to vote. Under article 312(1) of the Constitution, the Resolution has to be supported by not less than two-thirds of the Members of the Rajya Sabha present and voting. Therefore, there will be division.

The question is:

"That this House do resolve in pursuance of clause (1) of article 312 of the Constitution that it is necessary and expedient in the national interest that Parliament should by law provide for the creation of the following All-India Services common to the Union and the States and regulate the recruitment, and the conditions of service of persons appointed, to each of these Services, namely:-

- (i) the Indian Agricultural Service; and
- (ii) the Indian Educational Service (General Education, Technical Education)."

The House divided.

CHAIRMAN: Ayes— THE DEPUTY 125; Noes-Nil.

AYES-125

Abraham, Shri P.

Ammanna Raja, Shrimati C.

Anandan, Shri T. V.

Anis Kidwai, Shrimati

Anwar, Shri N. M.

Arora, Shri Arjun.

Asthana, Shri L. D.

Bansi Lai, Shri.

Bedavati Bnrgohain, Shrimati,

Bhargava, Shri B. N.

Bhargava, Shri M. P.

Chagla, Shri M. C.

Chandra Shekhar, Shri.

Chatterji, Shri J. C.

Chavda, Shri K. S.

Chetia, Shri P.

Chordia, Shri V. M.

Damodaran. Shri K.

Das, Shri N. K.

Dass, Shri Mahabir.

Deb, Shri S. C.

Deokinandan Narayan, Shri

Desai, Shri Khandubhai K.

Desai, Shri Suresh J.

Devaki Gopidas, Shrimati.

Dharia, Shri M. M.

Dikshit, Shri Umashankar.

Doogar, Shri R. S.

Dutt. Shri Krishan.

Dwibedy, Shri Bairagi.

Ghose, Shri Surendra Mohan.

Gilbert, Shri A. C.

Gujral, Shri I. K.

Gupta, Shri Gurudev.

Gurupada Swamy, Shri M. S.

Hathi, Shri Jaisukhlal.

Indira Gandhi, Shrimati.

Iyer, Shri N. Ramakrishna.

Jahanara Jaipal Singh, Shrimati.

Joshi, Shri J. H.

Kapoor, Shri G. K.

Karmarkar, Shri D. P.

Kathju, Shri P. N.

Khan, Shri Akbar Ali.

Khan, Shri M. Ajmal.

Koya', Shri Palat Kunhi.

Kulkarni, Shri B. T.

Kurre, Shri Davaldas.

Lakshmi N. Menon, Shrimati.

Lalitha (Rajagopalan), Shrimati.

Mahanti, Shri B. K.

Mallik, Shri D. C.

Malviya, Shri Ratanlal Kishorilal.

Mani. Shri A. D.

Maniben Vallabhbhai Patel, Kumari.

Mary Naidu. Miss.

Mathen. Shri Joseph.

Mishra, Shri L. N.

Mishra, Shri S. N.

Misra. Shri Lokanath.

Misra, Shri M.

Mitra. Shri P. C.

Mohammad, Chaudhary A.

Mohinder Kaur, Shrimati.

Moideen, Shri M. J. J.

Momin, Shri G. H. Valimohmed.

Muhammad Ishaque, Shri.

Nafisul Hasan, Shri.

Nandini Satpathy, Shrimati.

Nanjundaiya, Shri B. C.

Neki Ram. Shri.

Pande, Shri C. D.

Pathak, Shri G. S.

Pattanayak, Shri B. C.

Phulrenu Guha. Dr. Shrimati.

Prasad, Prof. B. N.

Punnaiah, Shri Kota.

Puttappa, Shri Patil.

Ramaswamy, Shri K. S.

Ramaul, Shri Shiva Nand.

Rao, Shri B. Ramakrishna.

Rao, Shri V. C. Kesava.

Ray, Shri Ramprasanna.

Reddy, Shri K. V. Raghunatha.

Reddy, Shri M. Govinda.

Reddy. Shri N. Sanjiva.

Reddy, Shri N. Sri Rama.

Roy, Shri Biren.

Ruthnaswamy, Shri M.

Sahai, Shri Ram.

Sait, Shri Ebrahim Sulaiman.

Sanjivayya, Shri D.

Sapru, Shri P. N.

Savnekar, Shri Baba Saheb.

Seeta Yudhvir, Shrimati.

Sethi, Shri P. C.

Shah, Shri M. C.

Shakuntala Paranjpye, Shrimati.

Shanta Vasisht, Kumari.

Sherkhan, Shri.

Shukla, Shri M. P.

Shyam Kumari Khan, Shrimati.

Siddhu, Dr. M. M. S.

Singh. Dr. Anup.

Singh, Thakur Bhanu Pratap.

Singh, Shri Dalpat.

Singh, Shri Jogendra.

Singh. Shri Mohan.

Singh. Shri Niranjan.

Singh, Shri Santokh.

Singh, Shri T. N. Sinha, Shri Awadheshwar Prasad. Sinha, Shri B. K. P. Sinha, Shri Rajendra Pratap. Sinha, Shri R. P. N. Tankha, Pandit S. S. N. Tara Ramchandra Sathe, Shrimati. Thanglura, Shri A. Thengari, Shri D. Tiwary, Pt. Bhawaniprasad. Tripathi, Shri H. V. Vajpayee, Shri A. B. Varma, Shri B. B. Varma, Shri C. L. Vijaivargiya, Shri Gopikrishna.

NOES—Nil.

The Resolution was adopted by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN: The Resolution has been passed unanimously.

SHRI M. P. BHARGAVA (Uttar Pradesh): Madam, I propose that the two half-an-hour discussions be taken up now.

THE DEPUTY CHAIRMAN: We still have a little less than ten minutes. We could go on with the Bill.

SHRI LOKANATH MISRA (Orissa): Madam, tomorrow we have a discussion which might take a little more. Two and a half hours have been allotted to it.

THE DEPUTY CHAIRMAN: The Minister of External Affairs.

SHRI LOKANATH MISRA: What is this? Before you have disposed of my point . . .

THE DEPUTY CHAIRMAN: What have you had to say?

SHRI LOKANATH MISRA: We have allotted 2i hours for the discussion tomorrow. It may take half an hour more. Therefore, the two half-an-hour discussions be taken up today only because there would be no time tomorrow.

THE DEPUTY CHAIRMAN: Both the halfan-hour discussions would be taken up today from 5 P.M.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1965

THE MINISTER OF EXTERNAL AF-FAIRS (SARDAR SWARAN SINGH): Madam, I

"That the Bill to continue the Armed Forces (Special Powers) Regulation, 1958, for a further period, as passed by the Lok Sabha, be taken into consideration."

The Bill before the House is to continue for a further period the Armed Forces (Special Powers) Regulation 1958. The Regulation was promulgated by the President in 1958 in exercise of the powers conferred by article 240 of the Constitution read with paragraph 18(2) of the Sixth Schedule thereof. It conferred certain special powers on the officers of the Armed Forces to enable them to aid effectively the civil power in those areas of Kohima and Mokokchung districts which were declared as disturbed areas by the Governor by notification in the Official Gazette. The Regulation was initially in force for a period of one year. Since disturbed conditions in the areas of Kohima and Mokokchung continued the Regulation was extended from year to year by a proper Resolution promulgated by the President.

After the formation of the State of Nagaland on 1st December, 1963, the 1958 Regulation could be continued only by Parliamentary legislation, and for this purpose of continuing the Regulation for a further period of one year from 5th April, 1965, the Armed Forces (Special Powers) Continuance Act, 1964 was passed. The said period is due to expire on the 4th April, 1965. It is, therefore, necessary to extend the Regulation for a further period of one year beyond that date.

Madam, the Bill has been in force for a period of one year. Under the provisions of this Bill, if any area is declared as a disturbed area, then the military and the police have got special powers of arrest, search and a number of other things and it is necessary that the life of this Act should be extended by one year more.